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The National Housing Bank Bill, 1987
—Contd.

THE DEPUTY CHAIRMAN: shall now take up further consideration of the National Housing Bank Bill. Mr. Ghulam Rasool Matto has concluded his speech. Mr. Jagesh Desai.

SHRI JAGESH DESAI (Maharashtra): Madam Deputy Chairman, I rise to support the National Housing Bank Bill, 1987. But I take this opportunity to express my views on the housing conditions and the funds given by the Government.

But, Madam, before I express my views on that subject, I would like to know from the hon. Minister what the necessity was of establishing new financial institution namely, the National Housing Bank Ltd. Madam, every time we are seeing that each and every subject a new corporation is being floated for financing some kind of industries for housing and for other purposes. Why many housing finance institutions are being created, I am at a loss to understand. Are we going in for a high-cost economy or are we going to curb wasteful expenditure? Madam, I feel that by creating this type of banks, we are encouraging wasteful expenditure .If a bank is established, Madam, and branches are opened everywhere you require accommodation, you require the staff and so much of expenses will be incurred. The Reserve Bank at present is discharging so many functions. It does refinance, including agricultural refinance. But there are many other corporations. Madam, I feel and feel very strongly that a time will come when Ministry will have its financial corporation like the Power Corporation which has now been created. Not only for every Department of every Ministry but for every subpect dealt with by every Ministry there will a dwerent financial organisation. I feel that the time has come when we have to review whether this type of financial

institutions are required at all. That is why, I demand from the Government that a committe should be appointed to see the working of these financial institutions. The terms of reference of the committee should be to see whether the financial institutions can be merged so that there is only one financial institution the country and the banks. Every committee that has been appointed, has suggested for setting up of a new corporation. That is why, I feel that the time has come when we have to review this whole policy.

As regards the magnitude of this problem of housing, it is very co.ossal. At the end of 1981, about 21 million units were required. In 1985 the requirement went up to 24.7 million units. That means the backlog is increasing. We have not been able to build houses for the people who had come by that time. We are not able to provide houses to them. The requirement is going up. At the end of 1990, it is going to be 40 million units which means 4 crores of units. This is a colossal problem.

What about the land required for building houses, for giving them to all these people? The Land Ceiling Act is not being properly implemented. The land is not coming into the hands of the Government. That is why all these housing activities have been put to doldrums. That is why the first action to be taken by the Government—if they are interested and I am sure they are interestedis to make such changes in the Urban Land Ceilings Act so that the Government is able to get all this land which is surplus in the urban areas. Then only you can give sites to the landless and to those who are staying in the slums.

As regards the funds, I am very sorry to state that both the Central and the State Governments are very lukewarm in giving finance for housing facilities. I will give some figures to prove my point. In 1970-71, the

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Housing total amount allocated in the Budgets of the States and the Centre hs. 1,000 croies and only hs. 335.17 crores out of the total of Ks. 1,000 crores was spent in that year. means it was about 50 per cent. But what has happened in the subsequent In 1904-83, the total inance years! given by the State Governments, by the Central Government and by the nnancial institutions was to the tune or Rs. 1071.18 crores. That means it was only 25.63 per cent. 55 per cent in 1970-71, you have gone down to 25.63 per cent. And what about the Central Government? 1 am pained to see these figures. the year 1980-81, it was 103.94 crores, which means 10.74 per cent of the total amount spent on housing. has come down to 3.09 per cent only. The Government has not increased the funds for housing. That is why the difficulty is there. Therefore, I blame both central and State Governments for the lukewarm attitude towards housing.

The Nutional

Madam, the total finance for purpose for the year 1982-83 was only to the tune of Rs. 3.108 croses in the whole country. With this how many units can you build? According to my estimates even if you take 300 square feet tenements, you cannot build more than one million. The backlog will be about 25 million. How are you going to bridge backlog with this very meagre amount? That is why when I participated in the debate earlier, I advocated that Rs. 500 crores of revolving funds should be created. am very happy when Rajiv Ji became the Finance Minister in the Budget, it was decided that the Na-^tional Housing Bank should be established with the authorised paid-up capital of Rs. 100 crores. I am very happy that the Minister has come here to give effect to that. But would like to know whether this Rs. 100 crores will be enough. the Bill you have mentioned that with the permission of the Reserve Bank of India by a notification the Government can increase it to R5. 500 crores. But why have you kept Rs. 500 crores as a limit? You should have said, Rs. 500 crores or whatever amount required for meeting the needs of housing. That power you should taken. You have restricted your power only to Rs. 500 crores. I am sure the Government will again look into it and ensure that the finance required for the purpose of housing is given.

According to estimates, the cost of material for construction of units is 65 to 75 per cent of the total cost. In Bombay, it is quite reverse. you want to have a tenement of say 500 square feet upto the area of Satna Cluz and Anuheii pou will have pay not less than Rs. 10 lakhs. That means the construction cost in Bombay, even if you use the best of the material, will not go up to Rs. 200 per square feet. But here the land cost per sq. ft. comes to Rs. 1000. If this is the situation how you are go ing to solve this problem? why I urge upon the Government that all the land which is surplus in all the metropolitan cities should be immediately taken over by the Government under the Urban Land Ceiling Act. There we have to give compensation not more than Rs. 10 per sq, metre for the land cost and not more than Rs. 2 lakhs in any event. In spite of these provisions existing we are not able to take advantage of these provisions. That is why all these problems are there. That is why I request the Government once again to plug all the loopholes in the Urban Land Ceiling Act and give more teeth to this Act so that this problem can be solved.

SHRI VITHALBHAI MOTIRA PATEL (Gujarat): Because of loo pholes in the Act there is corruption.

SHRI JAGESH DESAI: There is corruption because of section 20 and 21 in the Urban Land Ceiling Act. Just in the name of giving land for social purposes, business housing so-

[Shri Jagesh Desai]

cieties are being floated and there the members of the same family or friends build it and they sell it at a very high margin of profit maybe even 500 per cent. That is why we have to see that these sections which give exemption should be immediately done away with. Then only this problem can be sorted out.

THE DEPUTY CHAIRMAN. Now it is time for us to adjourn for lunch. But we will do it after your speech is over.

AN HON, MEMBER: He can continue after lunch,

THE DEPUTY CHAIRMAN: How much time you would take to complete your speech?

SHRI JAGESH DESAI: I will take at least another 15 minutes because this is a very important Bill

THE DEPUTY CHAIRMAN: Then, you can continue after lunch. Now we adjourn for lunch and will meet again at 2.30 p.m.

The House then adjourned for lunch at thirty two minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock, The Vice-Chairman (Shri H. Hanumanthappa) in the Chair.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now we will continue the discussion on the National Housing Bank Bill, 1987. Shri Jagesh Desai..

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, in the National Housing Policy, the first sentence is: shelter ranks next to food and clothing as a basic human need. Sir, this is the policy statement and this is the International Year for Shelter-less and as such, I would like to know from the hon. Minister what is the programme of the Government in

view of the policy paper which they have circulated. One policy paper was circulated in the month of January and another in the month of March 1987 and in both these policies, there s a wide difference. The time at my short and that is disposal is very why, I do not want to go into that. But I would like to know why the policy statement has been dilutedone which was issued in the month of January and another which was issued in the month of March Why is there a dilution? I would like to know whether any kind of pressures are being built up by the builders' looby or someone else. I would like to know' why there is a change in the thinking of the Government in respect of these two policy statements

object of the Na-Sir, the first tional Housing Bank Policy is to help every family to own an affordable-The word is "affordable"-shelter by the year 2001 AD. That means, after 14 years everyone in this country must have a shelter, I have pointed out earlier that by 1990, total units required for the purpose of shelter will be 40 millions, that is four crores and what is the policy of the Government regarding this? How the Government is going to do it by the year 2001? By the year 2001, instead of 40 millions units required for the purpose of shelter, it may go up to even 100 millions and if the backlog is not removed, then, it is going to go with speed and by the year a galloping 2001, it may be up to 10 crore units and for that purpose, what is the scheme to the Government. Then, Sir, purpose of this Bill is to give financial assistance, by way of loan, to the various housing institutions. It may be the State Housing Finance Corporations or such other institutions. I would like to know on what rate of interest they are ging to give such loans and for what definite of purposes. From these financial assistances, what Type of tenements are going to be built? Are they going to allow luxurious accommodation or are they going to impose a condition



that such financial assistance will be available only for units whose area does not exceed 280 sq. feet or 400 sq. feet? If you want to provide shelter to the weaker sections of the soclety-the low-income group and middle-income group—, then have to put a condition that no units. whose area exceeds 280 sq. feet or 400 sq. feet, will be built either by the public sector HUDCO or by the institutions which are availing themselves of this loan facility. Here, 280 sq feet means one room, one small kitchen and a toilet and 400 sq. feet means two rooms, one small kitchen and one toilet. If such a condition is not included, you will not be able to implement this policy and the financial assistance will not reach the people for whom it is meant. I would like to suggest, when the Urban Development Minister is also here, that if, in metropolitan cities, flats with an area of more than 800 sq feet are built, then, on the area exceeding 800 sq. feet, there must be tax. Each square foot in excess of 800 sq. feet should be taxed. There may be slabs of area like, for example, 1500 sq. feet. If this is not done, the finance made available will be wasted on luxurious fiats and the policy will not be purpose of the achieved. And the land available is also very limited. The Government should come forward with the required legislation to do this. In Maharashtra we did take such a policy, but, I am sorry to say, it was not implemented. I would like to inform the that if such massive hon. Minister units are allowed, then the policy of units by 2001 canot be one crore achieved.

Then, Sir, there is a term mentioned 'affordable' price. What is the affordable price? In metropolitan cities like Bombay, Calcutta and Delhi—I do not know much about Delhi and Calcutta, but I can tell you about Bombay—the price is high. If you want a 400 sq. ft. flat in Bombay, you will have to pay not less than Rs. 4 lakhs. What are you going to do

about this? How will you meet the requirements and what will be the burden of interest? We have to find out some such things In Bombay, there are about forty lakhs of people living in slums. They do not have any proper shelter. Are you going to provide houses for these people or not? If you want to provide houses to them, the biggest hurdle is the Floor Space Index, FSI. In such schemes for giving shelter to the hutment dwellers, you have to relax this FSI. Instead of being one, you have to make it three. Then three times the present possible number of units can built. And with that alone can you do it; otherwise, it will not be possible to do it Then I told you about affordability. At what rate of interest are you going to give these weaker sections? Are you going to give without interest? You are going to charge some rate of interest. What is the rate of that interest for the weaker sections? Then, what will be the annual instalment of repayment of loan? And the repayment should be spread over a number of years; otherwise, the weaker sections will not be able to pay the instalments of repayment of loan as also interest at the same time. I do not find any mention of this aspect in the National Housing Policy, I would like you to ponder over this. The people should be assured that they could have houses within a particular amount which they could repay over a particular period; they should know for certain, how much they would have to pay by way of repayment of loan and how much interest. Otherwise, this whole policy will be a failure.

Then, someone said housing should be treated as an industry. If what you are talking of is an industry with returns—an industry is where you expect returns—then I think it is not workable at all. For the purpose of giving boost to the housing industry this policy document wants to relax the Rent Control Act. I request you

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[Shri Jagesh Desai]

to ponder over this. If you are going to have more houses because you are going to relax the Rent Control Act, I say emphatically, 'No'. The reason is this. As I told you earlier, even if you take a modest flat of 400 sq. ft. it will not be less than Rs. 4 lakhs. What will be the interest on that amount of Rs. 4 lakhs? Even at an annual rate of interest of 12 percent, it comes to Rs. 48,000 per annum; that means, a monthly rent of Rs 4,000 by way of interest alone Do you think any middle class person can afford this huge sum every month? Even if you relax the Rent Control Act, can the middle class people afford a monthly rent of Rs. 4,000? That is why I strongly feel relaxation of the Rent Control Act is not going to help at all. On the contrary, the tenants will be burdened and they will be asked to vacate the premises. Therefore, that is not workable at all. In spite of this if the Government wants to relax the Act, then the relaxation should apply only to those tenements which are going to be built in future and not to those tenements which are already in existence; otherwise the middle class people who are already staying there, will be put to hardship. In any case, I am totally against relaxation of the Rent Control Act. I shall fight tooth and nail against any such move. It is not in the interests of what you call the tenants Do you know how many tenements have been built and given on rent in the last five years in Bombay? They will not be even 0.5 per cent. You cannot get any return at If you invest Rs. 1 lakh, 12,000. But should get at least Rs. here on one lakh, you will not get even 200 or 300. That is why if you say more houses can be built by relaxing the Rent Control Act. I do not agree with you. That will not be a beneficial proposition As I said, the National Housing Policy has to be reviewed. We have to keep in view the future generations also, to see whether we will be able to give them houses at prices which they can afford. So, what is the policy of the Government for that?

Now I will restrict myself to only some of the provisions of the Bill. As capital, I have already regards the said earlier that the limit of Rs. 500 crores should be deleted and Government should be given power to increase the capital by notification in accordance with the needs of the time. Secondly, there are no qualifications prescribed for the Chairman and Managing Director. Anybody can be appointed to the post at the sweet will of the Government. Sir, in the public. We want, for the pose of efficiency and giving good results, that the Chairman or the Managing Director should also be a person who knows his subject very well and not an IAS officer or somebody else. That is why I say that the Chairman of this Bank should be a person who is connected with housing activities, a person who knows all about housing and a person who knows all about housing finance. If such a person is there, then he can give proper directions; otherwise, it will only be directionless. I am very much perturbed to find that there is nobody from the HUDCO in the Board of Directors. The HUDCO is engaged in this activity, in the housing activity, and, therefore, I request the Government to consider the proposition that the Chairman or, what you call, the Managing Director of HUDCO must also be one of the Directors of this Bank because he knows the subject very well He knows what things are there and he can give good guidance and can participate in the decision making process.

Now, I come to Chapter V which contains provisions regarding housing finance institutions receiving deposits. This is a very good section, particularly clause 29(1). But I am surprised to find it being mentioned that the Chapter relating to receiving of deposits shall not apply to firms and unincorporated associations of individuals, but they will continue to be

governed by the provisions of the Reserve Bank of India Act, 1934, My submission is that all these things will have to be brought within the ambit of the Bill so that you can get a correct picture as to what the total finance is which is available for this purpose, at what rate of interest it is given and to which section of the people it is given, that is, private firms or individuals or those who are doing, what you call, the work of banking for the purpose of housing.

There is one provision in the Bill to the effect that after fifteen years. the surplus which is generated in the Bank has to be handed over to the Reserve Bank of India. When we want that more funds should be made available for this purpose, the provision here is that the surplus that is generated has to be given to the Reserve Bank of India. I think the Government must again look into it. These funds should remain with the National Housing Bank so that more funds are available for housing purposes, for giving finance for building houses.

With these words, Sir, I support the Bill. But I would like the Minister to ponder over the views which I have expressed, especially the point about floating so many financial institutions which are not required at all Let us not go in for a high cost economy; let us have an economy which we can bear.

With these words, Sir, I support this Bill. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, Mr. G. Swaminathan.

SHRI G. SWAMINATHAN (Tamil Nadu): Mr. Vice-Chairman, Sir. I stand before you to support the National Housing Bank Bill which has come before us.

Last year, Sir, I had an opportunity to go to the United States and, at that time, I had an occasion to meet some of my friends who are there and one such person is the son of my friend from Thanjavur who went there as a doctor about five years ago and who is now living in the suburb of Chicago. When I went to his house, he told me that he had purchased that house and he was living there for the last one year. I asked him what the price of the house was. He said that it was somewher_e around fifteen lakhs of rupees. He said that that was the cost of the house and that he was living there, I know that he comes from an ordinary family and within a period of four or five years, I was surprised to find, he was having a house, a very good car and many other facilities in the house itself You know, in the United States, the houses have to be furnished properly unlike our houses here. So, I was surprised to find that the house had cost him about fifteen lakhs. I thought that in order house within to buy that or five years he should have earned at least some thirty to forty lakhs of rupees. So, I asked him: "What is th' amount of taxation that you have in the United States?". He said that was also cheaper, somewhere around forty to fifty per cent, because for people in the higher-income bracket, it is what it is in India. much less than Occasional benefits are given for people who have larger families. I asked him: Within a period of four years how were you able to amass such an amount and build such house? He said: "Mr. Swaminathan the questice here is that most of us do not pay fo. houses; it is all under hire-purchase. When I purchase this house I paid Rs. 1 1/2 lakhs and during the next 20 years I have to pay instalments for this house." At that time he had only one child He said that if after some time he wanted a two, three or four apartment house, that house can be given to the real estate people and then he can change to another house, another city also; and change it in there is no difficulty for going in for a bigger house with bigger payment. He could surrender this house also. How it operates in the U.S., and how it operates in India is entirely diffe[Shri G. Swaminathan]

rent. There with a small amount of margin money one can get a house on hire-purchase basis. And there are many such developers there who are very wealthy and who can develop these houses and hand them over to the people. But here when we pur chase a house, some institutions—I am talking only about the higher-income group people and the middle-income group people-when you go the LIC the amount that it advanced till recently was somewhere between Rs lakhs to Rs. 2 lakhs at the most, and now I understand they are advancing up Rs. 3 lakhs in the urban areas. And nearly 60-70 per cent of the amount has to be pumped in by the person concerned. Or he can borrow from outside. The amount that he gets is thus not more than 20-25 per cent This is the position here, except when cooperative societies build houses they rent the same for 14-15 years These cooperative societies at most of the places are 'moriband'. Then, again, if you are looked up with a house in India, you have to be permanently in that house. Suppose you go there as a young person, are employed and are getting a salary of Rs. 1500 or Rs. 2000, you get one room apartment If later you get transferred or you want a bigger house, you will not be able to exchange the house, unless you sell this house and go to another Ultimately, in India if you house. want houses. more development should be done or allowed to be done people I am not here by private holding a brief for private people Even if you take a city like Madros over a period of 6.7 years you would find, and I have myself seen, within a period of 6.7 years most of the metropolitan Madras has developed something like similar to Bombay where you are having flats of 14 storeys or 15 storevs or 20 storeys there. In every cinema in Tamil Nadu, 10-15 years back, they used to show only the LIC building at Mount Road which had 14 storeys, because that was the major huilding which was constructed at

that time. Now, on many thoroughfares and in the interior places also, most of the buildings have been constructed by these developers and many of the fla's have come up. They should have created thousands and thousands of flats for the middle-income people. Ultimately, I would recommend that the finances should go not only to the Government but also to the private people I understand that for the National Housing Bank that you are floating you are going to have a capital of Rs. 100 crores and ultimately are going to have Rs. 500 crores and there are going to be debentures and all that. I do not know how these finances are going to be given. Are they going to be given only to the Government or to the coopera tives or HUDCO or any other housing boards I do not know. Or are they going to be given to cooperative societies? Another sector, that is, the private sector, is completely not allowed in our country. Unless this is done, the major area of the housing will not get into operation.

The question before us is very serious and a very large question. It has ' been estimated that during 1961 as I understand, 11 million houses were necessary, and later on by 1981, 21 million houses were necessary. During Year Plan 25 million the Seventh houses were necessary so you will see that wi'h every Plan period the num ber of people who are without houses is increasing. And when I was talking to my friend—he is a very jovial person-he asked how many such people were there during the Firs' Plan, Second Plan, and so on He was quoting statistics. He said that with every Plan two or three lakhs of people were becoming homeless, Hp asked. How many Plans do you require in India to make people homeless? This is 'he question he asked With every Plan, Sir, a number of people are becoming more and more homeless mainly because of the rise in population in this country. There is the serious problem of building 25 million houses both in the rural areas and

-urban areas. There are 75 per cent of the people in rural areas and 25 per cent in urban areas. I think originally we are envisaging to build only about 1 million houses. How are we going to fill up this gap of the people who want houses and who are going to be houseless in future because of the population increase? There should be a certain methodology by way of a National Housing Policy as to how we are going to get more houses.

I welcome the Bank because it is the first step that a Bank has come. If is going to advance money and to generate money. A Housing Bank of this nature is the apex body. I do not know how this apex body is going to operate. I have not been able to understand how it is going to operate. It has been mentioned that the regional banks will also be there I would also welcome the State level banks from where the money will come to the regional levels and the States levels where this operation will be conducted.

You can see that there are many problems in the Housing Boards. Not only that funds are not enough, but some of the Housing Boards are not keeping proper accounts People are getting all kinds of notices from the Housing Boards even when payments have already been made. Many of the houses built by the Housing Boards These houses are falling part within 7 or 8 years. It is a very big problem that we are facing in this country. I hope that the Government will come forward to set to that not only the apex hody is formed, but the arm; are also built at the State and regional levels,

There are various commercial banks in this country and this National Housing Bank can generate and give more funds to the commercial banks or the nationalised banks so that they may also come forward in a big way to help the people who want loans for these houses.

Again, there is the problem of mortgaging houses in this country. Suppose you want money and you have got a house of 7 or 8 lakhs of rupees. But you cannot mortgage it. In other countries people are able to mortgage their houses for building another house. Here it is very difficult to mortgage a house and you are not able to get enough funds.

Finally, I would refer to the latest position introduced by the then hon. Minister, Mr. V.P Singh. Only the income of the self-occupied house is now allowed and the interest on loan is not allowed That is the position after March 1987. Mostly middle class people are involved Sometimes, people build houses by taking a loan of 2 lakh rupees from the LIC. Even the L.I.C. charges 12.5 per cent interest. I' becomes 13.5 per cent with penalties and all that He will have to pay 30 to 40 thousand rupees as interest. He has to pay Rs. 3000 or Rs 4000 per year for the purpose of interest. Then he has also to pay back capital within 15 years. Previously, the amount which he was paying to these institutions was allowed as income-tax reduction. Now under the new scheme he is not allowed more than Rs. 7500 in cases were the house is rented, where he has given the house on rent. He has to make a sort of adjustment for it would strongly plead with the Govsomething should by ernment that done to see that the interest paid and also the capital paid towards the Ow 1 Your House scheme, apart from Rs. 7500, should also be allowed so that the middle-class people will be able to deduct it from their salaries and will thus he benefited Housing Bank welcome the National Housing Bank Bill with the reservation that should be a National Housing Policy. I do not know how this is going to work and how the operation is going

to be made He is going to 3.00 P.M. give all the money to the existing channels I personal-

ly feel that it may not work in the long run. The problem that we are facing 12 a very huge problem

Thank you, Sir,

Bank Bill.

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SHRIMATI PRATIBHA SINGH Mr. Vice-Chairman. Sir. I welcome the National Housing Bank Bill 1987

that the Prime Sir, I remember Minister, in his speech on the 28th February, 1987, has said that a new financial structure will be created to provide funds for housing. Sir, this is the International Year for Shelter The importance of a roof has been felt all over the world. And if it is felt in India where there is so much of shortage, it is not surprising. Sir, the seed money for the present Bank of course is Rs. 100 crores which will gradually be increased up to Rs. 500 crores, and it will work under the supervision and control of the Reserve Bank But, Sir, this will not remain here only because Clauses 14, 15 and 16 give so much of power to raise deposits, to take leans, to borrow both nationally and internationally.

Sir, the housing shortage in 1981 as per report by the N.B.O, which has been mentioned by many hon. Memmers also was placed around 21 mil-'ion units 16 million units in rural areas and 5 million units in urban areas. That is why. Sir, the 7th Plan has placed the shortage at the beginning of the Plan in 1985 at 247 million units, 188 million units in rural areas and 59 million units in urban areas. It has also envisaged as to what will happen from 1985 to 1990 And it is expected to generate an additional requirement, besides the previous one, of 16.2 million units, 124 million units in the rural areas and 38 million units in the urban areas, Therefore the main thrust has got to be in the rural aress because the shortage is more there. Of course, in the urban areas. It is only one-third of the total shortage. So, the main aim of this Bank is to mobilise resources for financing the construction work, to coordinate the activities of the existing institutions and to provide guidelines for working of all the concerned agencies. Of course, what is exactly meant by the words-

"formulation of policies designed to promote housing in the country, both in the rural and urban areas" will be clarified gradually as the Bank starts functioning. Here, I would like to have clarifications from the hon Minister as to whether the co-operative institutions at village or taluk treated as local level will also be institutions because the financing will depend on that. Therefore, some clarification is required as to what is exactly meant by the "local institu tions-private, Government and semi-Government." Som_e clarification is also required on this point whether these co-operatives at the lowest level will be refinanced by the Banks for housing projects in the rural areas. As I said earlier, Sir, Clauses 14, 15 and 16 are very important, Specially Clause empowers the Bank to borrow money in foreign currency in spite of the FERA and other regulations. They will not operate on the functioning of the Bank, One recent example is that of HDFC, has recently finalised arrangements with the American Express bank to borrow 25 million dollarg in the U.S. capital market. The HDFC and the Canara Bank enter into a back-to-back arrange ment. The rupee fund will be utilised by the HDFC to finance low-income housing in India. HDFC's total lending has made possible an investment of nearly Rs. 2,000 croces in construction throughout the country and this has mainly been utilised for low-income housing whether in the rural or in the urban areas. States which have been benefited are Karnataka, West Bengal, Assam U.P. Korala Tamil Nadu and Andhra Pradesh. The individual loan requirements are catered by H.D.F.C.

NRI resources will be mopped up. Most of the NRIs are now keen to enter this area because while earning in foreign countries they want to have a house in their own country. We should not feel discouraged if we had not been able to sell the ASIAD village flats. One of the arguments which is advanced is whether NRIs

The National Housing

will be forthcoming because our experience has been that they did not come forward with enthusiasm to buy the ASIAD village fats.

Sir, the Act has to cover all aspects of investment. (1) One is rate of interest. As was mentioned by my colleague just now, what will be the rate of interest and which are categories? (2) What about payment procedure and (3) what will be the Income-tax exempt:on etc? Will they be given a fax holiday as we have done in the case of shipping and some other industries Will they be given tax holiday for a period of five or ten years? You can lay down the criterion that it will be given only to co-operatives and these who take up housing projects for the low-income group. Sir, the success of loan and saving type of institutions in countries like West Germany and U.K. can be directly attributed to the tax incentives these institutions derived

Another area where work has been done is in corporate investment in the housing sector. This has been tried in France, Italy and Japan. Private companies can utilise their funds for giving housing loans, depositing with loan and saving institutions, reducing interest incidence on housing loans or making matching contribution for staff housing co-operatives. (Timebell rings).

मर, मैं जैसे ही खडी होती ह, तो मंती बज जाती हैं। माफ के जिएए, यही एर इसी सदा में एक एक घण्टा लोग बोले हैं। आखिर मैं भी तो सदत की सदस्य हं।

उपसमाध्यक्ष 'श्री हेच हन्मनतप्ता): . यह तो यन्तमार के लिए हैं। आप बेलिए

श्रीमती पतिमा सिह: मैं आपस नहुत अग्रह कराी हं कि मझे योडा समय दें।

श्री राम श्रवधेश सिंह : /बिहर) बहुत कम इनको टाइम मिलत है। श्रीमती प्रतिमा सिहः आपने देखा है, कभी भी 10 या 15 िनिट स ज्यादा भूझी मिलत है।

उपसमाध्यक्ष श्री हेच हनुमनतप्पा)ः सःराट इम रम अवधं श सिंह जी ले लेते हैं, इस लिए।

SHRIMATI PRATIBHA SINGH: HUDCO established in 1970 just has set the pace for increasing emphasis on afforeability and economically weaker sections as major thrust areas HUDCO was the first institution which started giving this facility. It has gone ahead with a lo' of research in housing like, for example, use of cheap materials to avoid fire, specially in the rural areas, in thatched houses Such experiments have been Realising the need, the conducted. Seventh Plan has augmented resources support for shelter. Dr. R. J. chelliah, Member of the Planning evaluation, moniforing etc Sir even LIC is rethinking of revising its policy in regard to the mode of lending to help colateral cos's of borrowing.

Therefore, the establishment of National Housing Bank has come at the right moment and I congratulate the Minister for bringing forward this Bill. Sir. Dr. C. Rangarajan Deputy Governor, Reserve Bank of India, has noted that providing of adequate housing sites is a colossal task and it is a challenge for any Government to more shelter to its give more and population. But Dr. Rangarajan Committee report calls for radical changes in the Transfer of Property Act, Urban Ceiling and Regulation Act, the Rent Control Act which is most important and o'her enactment related to housing. Especially, in regard to the Rent Contol Act Dr. Rangarajan has given a lot of emphasis. Sir, in Delhi alone 25 lakhs of house owners cannot have the pleasure of living in their own houses, how can you give incentive or boost up housing project, why should anybody invest money? Sir, I do not agree when it is said that it is going to harm the poor people. No, it is not going to harm the poor people,

[Shrimati Pratibha Singh] it is going to harm the big business companies, the big lawyers, the big doctors who are taking houses of lower middle class and upper middle class people, who build their houses after taking loans from Government. When we are going to relax this Act, it is not the lower levels that are going to be affected it is not the people who are paying Rs. 200 or Rs. 400, who are going to be affected, if is for the high level people it is for the people who are paying Rs. 3000 per month as rent. If a man can pay Rs 3000 per month as rent, dont't you think that his monthly income would be not less than Rs. 1500 per month? Are they poor? If they are the poor, then this country is a very rich country, I must say that. And this Bill has been cleared at all stages but when it has to come to Parliament it is always stalled by some vested interest and the argument is given that his would hurt poor people. Who are the poor people? Are those middle class people who build the houses poor or those who want to exade wealth tax, income-tax and all kinds of taxes and for that nurvose have taken rented houses? It is said that the officers, they have built houses and vet they are living in Government quarters. I would like to state here, ves, the officer huilt the house, he took loan, he wanted to repay the loan, he gave it on rent for two to three years but after that the present Ront Confroi Act cannot get him back his own house to live in They have to go to courts and the courts take two generations to decide the case. The offiters when they ratire, do .not have any place to live in

भी रॉम अवनेश मिह: अक्षपण की रिनायर होने के बाद गांव जान-च हिये।

SHRIMATI PRATIBHA SINGH: I will now come to the next point. I want to sav that the development of land and giving house sites has also been suggested by the Committee. For example, there are people who want houses through group housing socie-

ties but somebody is occupying the land forcibly and that land cannot be got vacated. Then the Committee has also further stated that the financial resources are not the only inhibiting factors. There are other constraints like availability of land, high cost of construction and legal impediments.

THE VICE-CHAIRMAN (SHRI H HANUMANTHAPPA). Madam, I now request you to conclude.

SHRIMATI PRATIBHA SINGH: This will be my last speech. Please give me some time. There are certain important points which I want to bring to the notice of the Government. otherwise I never plead for more time, nor do I speak every day.

Removal of legal hurdles in the creation and enforcement of mortgages will enable commercial banks housing finance institutions and other lending agencies to make recovery of mortgage debts through foreclosing of sale of property simple and speedier.

Second mortgage market will enable institutions like LIC. UTI, GIC to participate in the mortgage lending through purchase of specific loans of approved housing finance institutions while the originating institutions would continue to service the loans.

The house-owner is required to save more to repay the mortagage loans which will be covered by insurance. Therefore, additional savings will match additional investment in housing

The three principles of financial regulations are—(1) to improve competition: (2) 'o increase efficiency; and (3) to stimulate long-term financing At the operational level, a typical financing system is expected to:—

- (1) mobilise household savings into the mortagage and home improvement loan markets;
- (2) provide maximum incentives for increasing the volume of financial savings in the economy;

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- (3) allocate loans among households:
- (4) provide policy control over the allocation of resources between the urban sector and other sectors of economy:
- (5) direct the demand for housing and community facilities towards unused or ineffectively used resources;
- (6) stimulate efficient methods in planning and construction in residen'ial areas which may require large lump sum investments;
- (7) improve the financial and commercial evaluation of projects;
- (8) extend financial services all segments of the population, in particular self-employed and lower income households;
- (9) re-allocate funds from relative surplus to relative deficit areas; and
- (10) facilitate the flow of domestic and international resources to priority areas. -

Sir, if we can do all this, then only the cherished dream of our Prime Minister, Shri Rajiv Gandhi, to provide shelter to maximum number of population, whether rural or urban, and of all categories of society, will be realised.

With these words I support the Bill and I thank you very much for giving me this opportunity to express my views through you to the hon. Minister, I again congratulate him for bringing this Bill.

PROF C. LAKSHMANNA (Andh-🖈 a Pradesh): $\mathbf{M}\mathbf{r}$ Vice-Chairman, Sir, shelter, apart from food, clothing and health, is one of the important basic needs of human beings Rightly we have been clamouring for shelter for all, health for all and clothing for all by 2000 A.D. We are keeping 2000 A.D. as a milestone. If that is the goal, this becomes very difficult especially in view of the fact that 24.7 million dwelling units were needed even before the 7th Plan and 7th Plan is about to add 16 million units to this number. Out of these 24.7 million units, almost 18.8 million units are needed in the rural areas and 5.9 million units in the urban areas. By the same ra'io, the 16 million units which have been added will come to about another a little more than 10 million units in the rural areas. Therefore any Government policy aiming to provide shelter for all by 2000 A.D. should have this thrust in the housing policy. But what happens is that this Government is believing always in two things. In the first place, it believes in ad-hocism, it believes in tokenism. Ad-hocism because there is a national housing policy on the anvil and it is supposed to be coming out anytime If it has to be an integrated, understandable, meaningful policy, that policy should have been discussed, the priorities should have been fixed, the goals should have been difined and ,after having the priorities fixed and the goals defined, you should have come forward with tain decisions, with certain But, unfortunately, there had to be an ad hoc decision because this year happens to be the Year of Shelter. Therefore, in the Year of Shelter there has to be some token effort made and, as a token effort, you have come forward with this National Housing Bank Bill. You have come forward with this National Housing Bank Bill because you wanted to fulfil a token and you wanted to fulfil the needs of a particular class of I have nothing against this if this particular National Bank Bill provides facilities for housing those who have affordability as the criterion. That means, at hest it can cover only un to the unper-middle or lower-middle class and beyond that But in a country where almost 40 per cent of the population is helow the poverty line-37 4 per cent to be mose precise, as per the estimates of even the Planning Com1.2**9** aut. 3

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mission-automatically this percentage of population is ruled out of any possibility of shelter unless-and it is a very big unless-you come forward with an alternate plan for providing accommodation for them. Immediately the Minister may say, "Yes, we have come forward with an alternate plan and that is part of Rajiy Gandhi's budget also, namely, strengthening of the Indira Awas Yojana". But at that time, while speaking in Parliament about budget, I had mentioned as to how it was a very impracticable allocation which was made in the budget. Now, after about six months' time, T would like to ask, under that programme how many houses could be built and what will be the shortfall in the projected goal, in the projected target of houses that have to be built under the Indira Awas Yojana as per the budget presented by Shri Rajiv Gandhi as Finance Minister. But naturally, they will say the information is not available. have to wait The year will be gone and afterwards it will take more months before we can assess whether the target set has been fulfilled or not. Therefore, I am fully convinced that unless there an al'ernate scheme which hopes to provide accommodation for those per cent of the population which below the poverty line—which is just grazing the poverty line or below it there is no point in having a Bill of this nature.

Then this becomes all the grotesque in the sense that 33 million people are now living in slums Apart from the urban areas. the which I mentioned-about problem rural dwelling units-33 million people are now living in slums and of those who are living in the slums-I had an occassion earlier to make a Special Mention about this—what is the type of accommodation they live in or what is the type of situation they are living in, especially in places like Dharavi to be more specific—the

worst slum in the whole of India and, definitely, in the whole of Asia? Therefore, there has to be a concerned effort on the part of the Government and the people, etc., to come forward with a scheme for providing houses, dwelling units, for this population.

Now I would like to ask both the Minister for Urban Development and the Minister for Finance as to what are their plans, what are their programmes and what is their policy. Actually, why has the policy—which was a draft policy while was announced in the month of March, 1987—not been brought forward for discussion, has not been brought forward for debate all over the country, with regard to housing needs? It is a simple question I am asking. Why don't you answer that?

Now the whole problem has been tackled with half-heartedness. I don't want to indulge in self-praise. Otherwise I would have said how Andhra Pradesh Government, a period of four years, could build 7.48 lakh houses, how it set a target of two lakh houses for the rent year and already constructed 1.27 lakh houses in the current year. Therefore, I would like to ask; what are your programmes for those who are not able to afford? About those who are able to afford, I will come to them later—whether their blem is being solved or not. For those who are not able to afford even by your own definition, you are not going to solve there problems. I think unless you solve their problems, all things will become tokenism, all things will become adhocism, all things will bedome only a rhetoric. Therefore, if can be truly said that this Government is creating all concessions for the rich and preserving all rhetoric for the poor. I want the Government to stop this. If you want to give concessions to the rich. I do not mind because why should I come in the way so long as you are able to give not merely rhetoric but in terms of

reality, in terms of hard decisions you are able to provide for the poor? Please come forward with those things.

Now, you look at the Bill, Normally speaking, I should not grudge if some tacility is given to the middleclass families. But, then, while the evowed policy is to bring those who are below the poverty line above the poverty line, provide shelter to those who do not have shelter etc. why have you not put on priority that within the objectives of the Bank the Bank shall first of all devote itself to providing finances for houses which are meaningful, to those who are below the poverty line, who befong to the weaker sections, who are not in a position to afford in the sense in which you have now put? There fore, I would like to ask the Minister why he was not able to put this on priority.

Secondly, in the entire Bill, the weaker sections have been mentioned only once. That is in clause 14(i). Nowhere else do weaker figure. There also again some adhocism and tokenism is being shown, It is stated that one or more schemes would be prepared, would be financed by the National Housing Bank, That means when it comes to the question of weaker sections, the Miister, the Bill have been very care ful so that tomorrow people may not ask. If they are able to formu'ate one or two or one or more programmes for the weaker sections, they would have washed their hands, that would have served the purpose, I find Rs. 100 crores have been kept. It may be any *number of programmes, there is no restriction, there is no specification about the programmes that have to be, formulated for those who are in a position to afford.

would be the amount that would be available, and it could be raised to Rs. 500 crores and so on and so forth. I would ask a simple question: For porviding shelter, for providing houses of the order of 24.7 million units

plus 16 million units which are likely to be additional by the end of the Seventh Five-Year Plan, how are you going to meet this with your Rs. 500 crores? Therefore, you do not have the intention. If you are not able to do it by the end of the Seventh Five-Year Plan, we will be left with only ten years. How are you going to guarantee that in ten years time that number plus what would be added, millions of dwelling units which are required are going to be met by the year 2000 AD? Therefore, the Government should come forward and say. "Look, we thought we could provide shelter for all by 2000 AD. But now to our calculations it is not possible. Maybe, we will not be able to provide shelter for all." Let people decide by themselves, I think the Government should be honest to say such things. If they are not able to say that, it will be deceiving itself, deceiving the people and deceiving the nation.

Now, one more thing. You look at the provision of directors. There are about 13 directors apart from, I think the Chairman and the Managing Director. These are the directors. Can't you think in terms of one or two or more directors who directly represent the interests of the weaker sections? You have thought about all others, but not about them only because you are no interested in them. Otherwise, even in the case of Directors, those who represent the weaker sections, you could have done something.

If you look at the composition. there is undue emphasis given on the bureaucrats. I have nothing against bureaucrats, but in a programme of this nature, there are many others who could be more effective and who would contribute more. But because you are not able to get of the shackles of bureaucracy of this you are not able to do that. Unless programmes will that is done, the remain unimplemented. They will remain on paper not to be realised. Therefore, I would like to ask the Minister even at this stage if he would

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come forward with an alternate housing programme for the weaker sections. If he says yes in his reply and agrees to come forward with an alternate programme for the weaker sections, which is feasible, which is understandable and which is meaningful, then, of course, I would have no objections which to support it, but if he does not say so, I would only say, the Minister and his Government are not interested in doing anything for the shelterless. In such a case I have no alternative but to oppose thir Bill. So, under this particular provison if you are going to come forward with a statement that you will be able to add an alternative programme, we will be able to support this Bill; otherwise we will be constrained to oppose it.

THAKUR RAMESHWAR SHRI (Bihar): Sir, I rise to support National Housing Bank Bill of 1987. There are so many welcome features in the Bill and the hon. Minister deserves our compliments. This Bill. though it has been brought rather late has been brought in fulfilment of the assurance given by the Prime Minister in his Budget speech. I hope the basic object of the Bill is to enable it to operate as a principal agency to promote housing finance institutions both at the local and regional levels and to provide financial support to such institutions.

But we have to see whether Bill will be able to meet the needs of housing as contemplated in the speech of the hon Prime Minister and also contemplated in the Seventh Five-Year Plan. Everywhere housing is a basic need of human life next only to food and clothing. country in spite of the fact that a lot of development has taken place in rural and urban areas in the spheres but, in the field of housing we have still acute shortage. Therefore, it is essential that necessary are taken to ensure that this need is as contemplated in the Plan document, fulfilled.

The Seventh Plan had made some specific mentions about this. Fundamental objectives of the Plan in gard to housing were to provide shelter and to raise the quality of life, particularly of the poorer sections of the population; to create conditions 4 which are conducive to the achievement of the crucial objectives in terms of health, sanitation and education; to create substantial additional employment and disperse economic activity, to improve urban rural inter-personal equity b_v narrowing down the difference in standard living. And the last is generating additional voluntary savings.

Now, Sir, in view of these basic objectives of the Seventh Plan we will find that a lot needs to be done and non availability of dwelling units is very acute as has been mentioned by some hon. Members. Already we have a backlog of 21 million in 1981. In 1984-85 it rose to 24.7 million and it is estimated that view of the rise of population between 1985 and 1990 our additional requirements will be of the order of 16.2 million dwelling units. It means that a very massive effort is required to be done to fulfil this gan The envisaged is very radical and orientation of all policies, measures steps should be taken. In this connection four major areas are there radical changes. The first one is with regard to provision for finance on house construction on a large sc-Now this provision of large scale as has been contemplated in the Seventh Plan will not be met by making a provision of mere Rs. 100 crores as the authorised and paid-up capital of the bank though there is enab'ing provision that the Central Government can raise it in consultation with the Reserve Bank of India, unto Rs. 500 crores. This will very inadequate. Of course, it will help us to raise through the deposits, bonds, debentures and foreign ency loans, That is a matter which will depend upon the type of scheme that we have got. There has been a

recent tendency that in various sectors of economy we intend to estab. lish long term financial institutions to cater to the needs of the particular sector. This is in one Way because it is an act where specialised activities can be looked into But the total investment able funds remain the same. The various corporations which are being formed will not able to get adequate investment unless the investment terms are very lucrative In this case I would like to explain later how the deposits likely to be beneficial and what conditions should have been there in the Bill.

Now, the second aspect of the matter is development of suitable land sites in urban and rural areas. This a matter which involes a number Governments, So far as rural areas are concerned, we know that a on innumber of schemes are going cluding the Indira Gandhi Scheme for the Scheduled Castes and Scheduled Tribes and other weaker sections of the community. know that we have not been able to reach the laudable goal that scheme has envisaged In the urban areas the Urban Land Ceiling has not been fully implemented and the result is that land has very costly and the people of meagre means or middle class level are not getting land. Even the housing development colonies are not in a position to get sufficient land allotted to them which could in turn allot to the middle class and the lower income class group.

Thirdly, the development and supply of low cost technology needs to This is very be emphasised portant because the cost of construction has gone up so much and limits that we have got under various schemes are so low that even the limits prescribed by the LJC and HUDCO seem to be lower in view of the rising costs of construction of various kinds of dwelling units. Therefore, this low

must be developed cost technology throughly and the help and assistance of science and technology should be taken in this regard.

Now, the last point relates to the This is also equally Rent Control. important though all these aspects are not expected to be covered in Bill.

But there are related matters which are essential if we want to solve this housing problem. Why do I say the very very low? In the amount is Sixth Five Year Plan, we had public sector expenditure of about Rs. 1,839 crores and public enterprises had spent about Rs. 275 crores on housing. Now, as far as outlay in respect of the Sixth Plan and the Seventh Plan is concerned, the outlay in the Seventh Plan is much more than the outlay in the Sixth Plan. It was Rs. 1190.87 crores which has been raised to Rs. 2178 crores in the Seventh Plan. In Central sector, we had Rs. 300 crores outlay in the Sixth Plan which has been reduced to Rs. 289.87 crores in the Seventh Plan, the total being Rs. 1490 87 crores in the Sixth Plan and Rs. 2458 21 crores in the Seventh Plan. In the case of private sector the expected investment in housing was about Rs. 18,000 crores in the Sixth Plan and it is expected to be Rs. 29,000 crores in the case of the Seventh Plan. The question is: how are we going to do it beacuse unless the basic institutions like HUDCO, LIC and this Bank which is now being created, are in a position to provide sufficient amounts, it will not be possible? In the case of HUDCO, up to March 1985, they had approved 3587 schemes and they had approved an outlay of Rs. 1662 crores out of which Rs. 992 crores were disbursed by them Now this Rs 100 crores, I do not know, how much it will generate and therefore, my basic suggestion is that this should have been raised to Rs. 500 crores, if not to Rs. 1,000 crores because if a meaningful role has to be played, it is essential that the capital base should be sufficient and then it The National Housing

[Shri Rameshwar Thakur] should be able to generate more deposits from the public and other sources and it should be in a position to private funds. One more thing before I come to the provisions of the Bill, I would like to know from the hon. Minister what are the schemesas we have said, we are giving so much importance to the Plan document as well as the Budget speech of the hon. Prime Minister, what are the exact targets which we have fulfilled up to March 1987 and what are the remaining targets which we would be able to fulfil by the end of the Plan? Secondly, what steps have been taken for self-help in nousing? This is very important because this is the one way where by giving positive incentives, we will be able to have more housing in our country. Secondly, provision for house-sites for the rural people is essential because though we want to do it, house-sites have been a major problem in the rural areas particularly for the weaker sections, labourers and Scheduled landless Castes and Scheduled Tribes. Therefore, it is very essential that steps should be taken. Now I would like to know what are the limits that have been fixed for the economically weaker sections, the LIG and MIG schemes. They need to be revised in the light of the cost increase.

Next, I would like to say that stimulus should be given to support the private housing. There must be some positive fiscal incentives in matters related to tax and as the hon. Member has suggested, we must give rebate in income tax and some other fiscal incentives if we want to increase housing in a big way. The next is about low housing cost techniques. We have said that it is essential and in the case of cities, it is very essential that we must have more integrated development of the small and medium cities and the municinal laws must be regulated in a way that does not come in the way of growth of the building in the urban areas; the slum areas could be developed the rent control

laws and the land use laws must be changed. Only then, we will be able to give a positive thrust to this programme. Now, in this regard, I have a few suggestions to make. that, I would like to make a few comments on the Bill itself. Now in the provisions of the Bill there are a few important aspects which need to be considered. As far as directorship is concerned, we have got 13 directors I would suggest that if it is an All India body and it has to operate and help institutions on lacal and regional basis it should have some non-official directors. All the thirteen should not be official directors. There is an en abling provision in this respect and that is clause 6(b). It says:

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"three directors from amongst the exports in the field of housing, ar chitecture, engineering sociology, finance, law, management and corpo planning or in any other fleld...." 2 7 1

In this category, we can take persons who are non-officials and experts in their fields. From our experience we know how normally such corporations function. Therefore, my second point will be this To ensure the operational efficiency of the Bank, apart from the whole-time directors provided for there should be a whole-time technical director and a whole-time director. Coming to clause 12 dealing with the meetings of committees 4t, silent on the periodicity of the meetings. It should be held at least once a quarter.

Mause 13 is very important. It weaks of occasions when a member of the Board or of a committee shall rot Tarticipate in a meeting It is wet In the case of nationalised nough. banks also there is a condition that a director or any of his family members, or any firm or company in which he is director, should not get any pe luniary interest from the bank, Simflarly it should be clarified here also. Nobody who becomes a director of

this bank, or any member of his family, or any firm or company in which he is a partner or director, should take any advantage, pecuniary advantage, from this bank.

THE VICE CHAIRMAN (SHRI H. HANUMANTHAPPA); Please conclude now.

SHRI RAMESHWAR THAKUR: I have a few more suggestions to make. According to clause 14, making of loans and advances or rendering any form of financial assistance whatsoever to housing finance instifutions and scheduled banks, will be a kind of husiness of the National Housing Bank. Why should it make loans and advances to scheduled banks? We can understand loans to institutions like co-operative banks which are giving loans for housing should it be to purposes But why schedu'ed banks? This should be clarified. Clause 15 deals with borrowings and acceptance of deposits by the National Housing Bank. It should be specified as to whom we have to borrow from and on what rates of interest, and whether those amounts will be exempt from income-tax and wealth-tax. Otherwise there can be no meaningful deposits from the public. It should be clarified and made part of the scheme.

There are certain other clauses to be dealt with. But, as the time available is very short, I do not go into all of them. The lending system should be made functional and operational. There should not be any delay. Glause 40(5) reads as follows:

"The National Housing Rank shall furnish to the Reserve Bank within three months from the date on which the annual accounts of the National Housing Bank are closed and balanced, a copy of its balance sheet as on the close of the relevant year together with a copy of the profit and loss account for the vear and a copy of the auditors' report and a report of the working of the

National Housing Bank during that year."

I think this may be rather difficult to do so within three months if it is to operate on an all-India basis. I think this time limit is on the lower side and it should be at least six months. This should be considered. There are other aspects also on which rules and regulations should be made immediately because if it takes a long time, the purpose will be defeated. Therefore, my suggestion would be that all those aspects should also be considered and should not be delayed. I have only a few more suggestions ... (time-bell rings).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Rameshwarji, you have already taken a long time. Please conclude now.

SHRI RAMESHWAR THAKUR: The financial institutions should provide funds adequately and in time. Giving half funds and not in time creates many problems Then low cost construction techniques should be developed. (time-bell rings). Private promotors should be given meaningful incentives. The Central Government should provide more funds in the remaining years of this Plan and delay should be avoided. (time bell rings) I am only quoting from the report, 97th report, of the Public Accounts Committee, 1986-87 in regard to delay—the Committee points out—

"The Delhi Development Authority under construction of 1296 dwelling units under Self-Financing Scheme, under three schemes consisting of 768,384 and 84 respectively Construction was to be completed within a period of 12 months. Even after spending Rs 10 crores construction, no and 60 lakhs on dwelling unit could be allotted until November 1985. The abnormal delay in completing the construction work has been stated to be due to structural defects, inadequate foundation stone of dwelling units, which was

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detected at a belated stage when
the four storeyed structure had been
constructed, lack of essential basic
amenities like sewerage, water electricity, etc. indicating total lack of

planning and unjustifiable delay in the construction by the contractor...."

(time bell rings) I have read this out only as an example of the delay taking place. Delay is the major factor for cost escalation and other problems. Therefore, delay should not be there, costs should be reduced, there should be efficient monitoring of the projects and we must ensure that the schemes taken up are completed within the time prescribed. (Time bell rings). All right, I conclude.

श्री ग्रियनी कुमार (बिहार):
माननीय ज्यमभाद्यक्ष जी, नेशनल हाऊमिंग
बैंच मा बिल राज्य वित्त मंत्री लागे हैं
ग्रीर इसके द्वारा देश के ग्रन्दर जो मणनों
की समस्या है, रहने की समस्या है,
उसकी ग्रोर द्वारा है। 1987 साल के लिए
ऐसी बात का एक नाजा दिया गया है
ग्रीर यह भी हमारी सरकार ने एक
विचार खा है जि 2000 ई० तक हम
सब को मलान देंगे।

यह दोनों रूष्ट्य, स्दिटेण्य बडे शभ हैं, परन्तु जो बांति होगा हैं, जो बातु-स्थिति दिखाई हेनी है, सममे ग्रेमा लगता कि हम रूष्ट्य के बहुत दर हैं और सम और बढ़ने के लिए शायद यह एक पहला प्रयाग होगा कि सिके माध्यम से हम कंसेट्रेटेड एफर्ट बरने जा रहे हैं।

क्राल भी हमारे मामने यह समस्या है। मेरे क्रन्य वर्ड मान्नीय सदस्यों ने वहा कि नेजनल हाऊरिंग पालिसी क्रभी हमारे सामने नहीं है. सरनार के विचाराधीन है। इपे सरनारी क्रफार देख रहे हैं, मंतिमण्डल देख रहा होगा, परन्तु हमारे सामने नहीं है और लसके क्रभाव में यह बैंक तिस प्रभार नाम बरेगा, विस प्रकार से योजना बनायेगा, यह क्रभी समझ मे नहीं आ रहा है और पब आप हाऊसिंग की प्रावलम्स के ऊगर चर्चा भारते है, तो नेमनल हाऊसिंग पालिसी नहीं है।

तो मैं पहले ही एक चीज की ग्रोर श्रापता ध्यान श्राकिट वरना चाहता ह ि। प्राः जो श्राःडे दिये गये है, उनसे यह स्पष्ट नही होता है कि मकान की वत्पना क्या की गई है-- डे फिनिशन श्राफ ए हा ऊम आर शैल्टर --- क्या दिया गया है ? पत्रा हो, तो सब को समझ में भ्राता है। देश के बहुत से भागों मे टीन की छत के मान है, छप्पर की छत के मान हैं, बच्चे महान हैं, ऊपर खपरैल पड़ी हुई है या फिर वह पाम के पेड़ के पत्ते लगे हुए है। दक्षिण के अन्दर विस चीज को ग्रापने इसकी डैफिनिशन में लिया है, यह बात स्पष्ट नहीं है। हा, सरक र ने जो योजना बनाई बिहार में मैं उसको देखता हूं, हरिजनो के लिए ज मनान बन रहे हैं, दो छोटे-छोटे वमरे होते है, एक वमरा, एक वसरी स्रौर उसके ऊपर ए०सी० शेट लगा होता है, उसको आपने मकान मान लिया ्रा (व्यवधान) . . .

एक माननीय सदस्य : यह कमरी क्या होता है ?

श्री ग्रहियनी कुमार : 9 फीट ×6 फीट का होता है।...(श्रावधान)... कोठरी विहए। वमरे का छोटा वमरी, इसलिए मैंने उसकी नमरी वहा। एक 16 फीट × 9 फीट का वमरा होता है ग्रीर 9 फीट × 6 फीट का दूसरा उसके ग्रंदर सारा ग्रीर थोडा सा खुला बरामदा है। यह ग्रापने हिरजनो को दिया है, जिसका टोटल कर्वड एरिया 200 स्क्वायर फीट होता है। उससे ग्रधिक देना ग्रापके लिए संभव नही है। परन्तु इसकी डेफिनि- शन ग्रापर वित्त मंत्री करते कि मकान की डेफिनिशन यह है ग्रीर उसके हिसाब से किनको मकान मिलता है, तो ठीक रहता।

महोदय, यह जो रंगराजन कमेटी ग्राई, इमने बहुन सारे श्रांजड़े दिए हैं इनको मैंने पढा है। उन्होंने कहा : ग्राज 1985 में लगभग दो करोड़ मकान

की नमी है, शहरों में 1 नरोड़ 88 लाख मिकानों की ग्रीर गावो में 59 लाख मकानों की, जो कि सन् 1990 में चार करोड़ हो जायगी। जो मैने पहले बात कही, उसकी स्रोर मैं यहा पर आपका ध्यान आ ध्ट करना चाहूगा, हमारे आं है कहते है कि अहर गरीबी की रेखा के नीचे 37 प्रतिशत पापूलेशन है जिसता अर्थ हो जाता है कि 26 करोड़ लोग गरीबी की रेखा से नीचे हैं प्रौर पांच का एक परिवार माना जाथे तो लगभग पाच करोड परिवारो के; पास रहने की व्यवस्था नही है। गरीबी की रेखा को छोड दीजिए इनल अर्थ यह होता है कि रं। राजन कमेटी ने वहत सारे पावरटी लाइन के तीचे ज हैं। जिनके पात है, उनक भी म तार्ोको श्रेणी में ले लिया है। इस पर मेरा मतभेद है और में उनक मकान मानने के लिए तैय र नहीं हूं व्योनि गरना के दिनों में उभमें से धूप ग्राती है, जाड़े में ठंड भाती है, वर्षा में जिता। उसकी जगह सूखें हती है उससे ज्यादा वहा टपकता है, किसी तरह से नही ৰ্ডা চ सविता । बचा यह छप्पर की स्थिति होती है और उसको श्रापने मकान मान लिया है। मैं रंगराजन कमेटी की मान्यताओं के प्रति जो शंका उत्पन्न है, वह आपके सामने रखता हं। मेरे ग्रनमान से जब 26 करोड पावरटी लाइन के नीचे हैं, उसके बाद मध्यम श्रेणी ग्रौर बाकी श्रेणी के बहत से लोग हैं। **धब दिल्ली** में ही ले लेजिए, नौबरी करने वाले जो 1500, 3000, रुपए मासिक पाने वाले है, उनके पास ग्रपने मुकान नहीं है श्रीर जिनके पास है, उनके पास एक से ज्यादा मकान हों, ऐसे लोगों की संख्या बहुत कम है। आज से साल, दो साल, दस साल पहले ऐसे लोगों की संख्या ज्यादा .थी, यह एक धंधा था कि मकान बनाकर किराए पर चढ़ाकर उसकी ग्रामदनी खाते थे। परन्तू जिस प्रकार के कानून बने हैं, उसके कारण यह व्यवस्था वम होती चली गयी और ग्राज एक से ज्यादा मकान रखने के लिए कोई तैयार नहीं है, ग्रधिक से ग्रधिक दो रख लेंगे। जिस

प्रकार से उसवा किराया आता है, सारी व्यवस्था से, वह वम हो गया है, इसलिए जो आंवडे है, मैं उन्ही के प्रति अपनी आंवडे है, मैं उन्ही के प्रति अपनी आंवडे है, मैं उन्ही के प्रति अपनी आंवड़े उपन्यक्तात मत है, यशपि मैं आंवड़े उपनिश्वत नही वार सवता, आंवड़े सरकार ही देगी, आगे वहा है कि हमारे पास घरों की वमी इससे बहुत ज्यादा है, जितनी हमने वही। परन्तु इसका दूसरा पक्ष आता है कि इसके लिए आप धन देने को व्यवस्था वार रहे है।

महोदया, धन देने के लिए आपने भ्रागे वयान दिया है-सेकेण्ड प्लान मे थ्रापने 10 वरोड़ ए**ल**ेट विया, तीन वरोड खर्च हुआ। फिक्ष्य प्लान मे 108 वरोड़ हरिस्तो के लिए रखा गया, 55 वरोड़ खर्च हुन्ना ग्रौर सिक्सथ प्लान में 353 वरोड़ रखा गया, 118 वरोड़ खर्च हुन्ना। तो प्रक्त यह है कि जो धन म्राप देर है, उसका सद्पयोग कैस नही हो रहा है ? जमीन पर ितना होना चाहिए, नहीं हो रहा है, इसका विचार द्भावश्यक है। <mark>ऋब हम जो हाउस</mark> बना रहे है, यह वहा तक कैंभे पहंचेगा। म्रापने हडको को जितना पैसा दिया है, उसका पूरा उपयोग नहीं हो रहा है। यह सारी जो समस्यागं है, इनको कैसे हल बरेंगे ग्रीर इसके लिए जो समस्याएं म्राई हैं, जो कुछ लॉ के ग्रंदर, कान्न के श्रंदर मार्टगेज ला है या स्टेम्प ड्यूटी है या टेनेन्सी एक्ट है, इनका मेरे मित्रों ने विशद वर्णन िया है, उस पर समग्र रूप से म्रापको विचार करना होगा। अगर आप हर व्यक्ति के सिर के ऊपर छत देना चाहते हैं, जो कि ग्राज उसके पास नहीं है, वह ग्रावाश के नीचे न सोये बल्कि उसके उत्पर छत रहे, तो इन सारी चीजों पर श्रापको समग्र रूप से विचार करना होगा।

महोदय, नई प्रयोग किए गए है। दिल्ली में यह डी॰डी॰ए॰ का प्रयोग किया गया है। भेरे मिल ने डी डी॰ए॰ के बारे में कुछ वहा, डी॰डी॰ए॰ में वहत सारी धांधली है। परन्तु एक उप-लब्धि यह है कि जो दाम उन्होंने व,

िश्री श्रीभवर्गः कुमारी

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उससे 10-20 प्रतिशत रे ज्यादा पर ही सैकडो, हदारो लोगों को दिल्ली मे घर उपलब्ध करा दिया है। आज यह घाटे

पर चल रहा है, नु,सान हो रहा है, उसकी वव। लिटी खराब है। यह जो हमारा

ग्रन्भव है, इस अनुभव को देखते हुए ग्रागे क्या करना है, इस पर विचार करना

डी ०डी ०ए , गवर्नभेट एजेर्म ज को ही क्या फाइनास वरेगे भ्रीर ग्राज तक के श्रनुभव के हिसाब से जो ग्रप हार्टीसग

4.00 рм, होगा । कौन सी एजेसी लगायेगे,

मासायटीज बनती हैं, कोग्रापरेटिव सो-सायटीज बनती हैं इनके ग्रदर घरले

होगे ऐसा में नहीं वह रहां हूं कि घप्ले नहीं होगें, परनत् एहां तक हो रहा है

सब ने ज्यादा उपलब्धि मझे इसी के ग्रनमान से दिखायी देती है। मेरी जान-

कारी के हिम।ब से लगभग 40 हरार हाउमिंग कोम्रापरेटिव सोसार्य्ट ज मे हैं जिनके द्वारा करीब-करीब

लाख सदस्य है सिने घर बनाए है और द्राज तक 6 लाख घर बन भी चुके हैं, बनते जा रहे हैं ल्समें प्रगति है। जब

घरो पर चर्च होती है तो मेरा यह सुझाव होगा कि सरकार भानी श्रोर से डी०डी ए^० सरीखा प्रयोग प्रगर कम

करे, बिल्कुल नहीं वरे यह में नहीं वहता क्योंकि कुछ ग्रंगो में तो करना ही पड़ेगा, परन्त् सह∗ारी संस्थाएं जहा-जहां बन सकें उनको पर्याप्त माला में सुविधाएं

अगर प्रदान की जाएं तो शहरों की समस्या का निदान करने में लाभ हो सकता है। गांवों के ग्रन्दर कुछ स्वैच्छिक

संस्थाग्रों को, कुछ प्राइवेट सेक्टर को दिया जा सकता है। जब मैं इन संस्थाश्रों की बात करता हूं तो उनके साथ मेरी दो बातें हैं। एक मब से बड़ी समस्या

आराज मकान बनाने के लिए जमीन की द्या जाती है। दिल्ली सरीखी जगह में तो सरकार के ग्रलावा ग्रापको वही से

जमीन नही मिल स ती । जब ग्राक्शन होती है सरवार की जमीन भी दो हजार रुपये गज, तीन हतार रुपये गज पाच हजार रुपये गज होती है जो साधारण

मकान बनाने के लिए उपलब्ध नहीं है वह कमिशयल परपजेज ह लिए उ-

युक्त हो सकती है, जो .05 परसेट होंग उनके लिए हो संवती है। स्नाम स्नादमी की कल्पना के बाहर है। तो मेरा यह

सुझाव है कि जमीन कहा से ग्रायेगी ग्रीर शहरों के अन्दर अगर यह हाउसिंग की प्राब्लम साल्व करना चाहते है

सरकार को जमीन लेकर कोक्रापरेटिव सोसप्यटीज को देने का प्रावधान करना चाहिए । जिससे पता हो कि यह इतनी

जमीन है और इतना जमीन वा वास्ट पर स्ववेयर फुट है और 200 रुपये प्रति वर्ग फट ग्राज जो पक्के महान है मल्टी

स्टोरीड की कास्ट जाती है। उसको छोड कर ढाई सौ, तीन सौ रूपये प्रति वर्ग फुट में

एवरेज ग्रादमी को पक्का **म**ल्टी स्टोरी**ड** मतान मिलने की मध्यम श्रेणी, लो इन्लम ग्रुप, मिडल इन्वम ग्रुप को वल्पना की जा सवती है। परन्तु केवल फाइनांस देवर भ्राप सोना चाहेगे तो यह समस्या हल

नहीं होगी, उसके साथ उमीन की व्यवस्था वरने के प्रति भी सरवार को जागरक

होना पड़ेगा। गांवों में भी गरीब प्रविमियों के घरों की बात ग्रन्ती है तो उस के लिए जमीन बहां से झायगी, जमीन वहां से मिलेगी ? सरवार को उसके

लिए जमीन देने की व्यवस्था वरनी चाहिए ग्रीर वहां भी मेरा वहना है कि यदि ग्राप प्रोत्स। हित वरेंगे तो कुछ लोग वहां जाकर इस प्रकार से मक्कि बनाने की व्यवस्था कर सत्ते हैं। ग्रब एव ही

बात मैं बहंगा प्रापने एक बैकः बना दिया है है इक्वार्टर बना दिया, यदि इसक सारे देश में करना है तो एक तो इसकी क्राचेज बहुत मारी हर्न च¹हि⊓

कैपिटलज में होनी च हिएं ग्रार चल कर िले-िले में भी जानी चाहिएं ताकि लोन लेने वालों को भी सुविध। हो। इसमे तीन प्रतार के लोग ग्रायेग।

ध्रकेणे व्यक्ति ग्रायेगे, सिगल इन्डिविजश्रलज द्यायेंगे, को क्राएरेटिव से स्पर्टज के प्येगी जो लोग इसको कोलोन।इज

मशान बनाते हैं इसके ऊपर ग्रंकुश कैसे रखना है यह एक प्रालग विषय है पन्न्स् उन्होंने भी कुछ मनान बनावर दिए हैं

ह लाकि इसमें से उन्होंने कुछ बालाधन कमाया है, उसके ऊपर ग्रंकुश लगाना सरकार का दायित्व है ग्रीर हाउसिम

को ग्रार इंडस्ट्री के रूप मे रखकर उनकी जमीन का कन्स्ट्रक्शन कास्ट प्रोफिट देकर हम करना चाहेगे तो इसके अन्दर एक भुविधा हो सकेगी। स्रंत में एक विषय की स्रोर ध्यान स्रा_धप्ट करके मैं ग्रनी बात समाप्त करूंगा। कई बार देश में वालेधन की चर्चा धाती है। जब इसकी चर्चा प्राती है तो हर साल, दो--बार माल के बाद सरकार कोई न कोई योजना निरालकर लाती है, वछ न कुछ करती है और इस प्रनार की भी बर्ची घली है क्या कालेधन का, जो विसी तरह से निशल नही रहा है, बन्द नहीं हो रहा है, आगे बन्द होने की संभावना नहीं दिख रही है, क्या इस हाउभिंग के काम में इसका उपयोग करनेके बारे में सुरकार सोच माती है ? आप घर बनाओ, लोगों को रहने के लिए दो, उन्ते हिराया लो श्रीर इतके लिए जो आप इन्वेस्ट हारोगे उसके लिए हम अ। पको कुछ मुक्ति दे साते हैं। एक बार घर तो लोगों को -मिलता चाहिए। ऋजि जैसे मेरे मिल्रो ने कहा पि हर पंचवर्षीय योजना के बाद बेघर लोगो की संख्या बढ़ती चली जा रहीं है, इसको यदि हम समाप्त करना च हते है तो हनको कोई एक प्रोग्राम लाना पड़ेगा, कोई साहिम्छ बदम उठाना पडेगा।

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ग्रंन में इतना ही बहुंगा कि भ्रापन 100 करोड का लिखा है मेरे हिमाद से अगर ग्राम जितने मेंगान हनको चाहिएँ दस हपार स्पये म जन भी रखा जाए तो दो हजार करोड़ रुपये की धनराणि की ग्रावण्य । ता है। यह सारा ध्यक्तियों के हाथ से नियल सकता है ? नहीं निकल सकता है। बैज को लोन देने के लिए ग्रांगे ब्राना पड़ेगा। उप सभाध्यक्ष महोदय, मेरा ख्याल है कि हमारे मंत्री जी समाधिस्थ हो गए हैं, पता नही सुन रहे है या नहीं सुन रहे हैं? मैंने शंका व्यक्त की है। या फिर बहुत ध्यान से न रहे हैं? या बहुत ध्यान से सुन रहे हैं।

उपसभाष्यक्ष (श्री हेच हेनुमन्तरपा): समाधिम्य होने का मतलब है बहुत ध्यान भे मन रहे है। श्री श्रश्विती कुमार : मैंने इंटरप्ट कर दिया इसके लिए क्षमा चाहुंगा। श्रंत में मेरा इतना ही निवेदन है कि अपने जो सी करोड़ कैंगिटल रखा है, यह बहुत कम है इसकी आगे 500 श्रीर हजार तक ले जाइए। मैं एक बात और बहुंगा कि बैंग के डायरेक्टर्स का जो ढाचा है उसके अंदर जन-प्रतिनिधि, वोरोक्सर्य निप्रजेटेटिव रखे जाएं। इन्ही शब्दो के साथ अपनी बात समाप्त करता हं। धन्यवाद।

SHRI P. N. SUKUL (Uttar Pradesh): Mr. Vice-Chairman, Sir, I am really very grateful to you for giving me this opportunity to speak on this important piece of legislation. I welcome the National Housing Bank Bill and whole-heartedly support the pro-I welcome it n.cre because it is being brought for consideration before the House during 1987 which, as some of my friends have already said is the year dedicated to shelter or "Home for the Homeless." This is the United Nations "Year of Shelter" and in this very year our Government has come up with a laudable proposal of setting up the National Housing Bank. I welcome it cause it is going to accelerate pace of house construction in country. As some of my friends said in his Budget speech this year the Prime Minister himself had emphasised the need for stepping up housing projects. It is towards (ful filling) that need that this Bank is now proposed to be set up. This Bank is going to give loans, advances, tech nical and administrative assistance and guidelines to the Housing Finance Institutions in the country. way it will definitely result in steps ing up the house building projects is the country.

The three barest minimum necess ties of all human beings are rot kapada aur makan, i.e. food, c'othir and shelter. Now, it is a matter of great satisfaction that in the field production of foodgrains we are a ready self-sufficient. We are al

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self-sufficient in the matter of clothing. It is only in this third aspect. i.e. housing facilities, that we still lagging behind. As our hon. State Munister has already informed the Parliament in the other House the other day, by 1990 as many as 4 crore housing units will be required in our country. I was just talking to the Urban Development Minister. She told me that for every housing unit under the Indira Vikas Yojana. 10,000 or more than 10,000 rupees are being given. It means that average cost of a housing unit, oneroom apartment, cannot be less than Rs. 10,000. If it cannot be less than 10,000 for one unit, what will be the cost of 4 crore units.

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होगी । जरूरत Such a huge amount of money will be needed for meeting the requirements squarely by 1990, i.e. i_n 2-1|2 years If in 2-1|2 years we are supposed to construct 4 crore housing units, then a lot of funds are needed. There are Housing lopment Boards in almost all States. HUDCO is there. If you add up all the capital at their disposal, it does not come to more than Rs. 3.000 crores. We are 3spending Rs. 3000 crores per year-not more than that, maybe less than that—on housing projects. We are supposed to construct 4 crore housing units in 2-1|2 vears. It is impossible becaue it means that every year we should construct 1.6 crore houing Then only we will be able to meet the demand that will be there after 2-1/2 years in 1990. If the cost is Rs. 10 000 crores, then for constructing 1 6 crores units every year, we need Bs 16000 crores. Instead of Rs. 16,000 crores, we are spending only Rs 3.000 crores which means 18 per cent or 19 per cent or at the most 10 per cent. And 80 per cent will emain to be done. It means that we ire not soing to meet that require-My friend, Ashwani Mr nent. Kumar was saying that our Governnent is committed that by the turn I the century, it will be able to provide houses to all. Very humbly I want to correct him that our Goaernment has never claimed to do this. Yes, it has said, health for all. But 'houses for all' is something which our Government has not committed yet. It wants to consruct houses, it wants to create the infrastructure for that. But don't be under this impression that by the year 2,000 we will be able to provide one house to each family. That is well-nigh impossible.

Now, Sir, as regards this Bill, my suggestion is that this Bank should also directly construct houses for the people. It aims at financing the institutions. It must also directly construct houses because it is going to guidelines to the States. It is going to have supervision. So, possible, it should also construct houses directly for the people in all parts of the country. And as my friend was just saying from the other side, it should also finance the housing co-operative societies, not the housing finance institutions also the co-operative societies should finance the State Housing Development Boards also because they also give funds. If you are going to provide funds for the purpose house construction, then the Bank can very well give this assistance to the existing State Housing Development Roards also. Sir, even though the Bill at present contemplates only the headquarters at Bombay, in my humble opinion, there should be a branch of the Bank in each State because it is going to provide guidelines State. necessary assistance to each How can you provide this from Bombay You cannot. So, there Therefore, be proper co-ordination. there should be one branch of the Bank in each State So long as we cannot have one branch in each State, at least, there should be 5 regional branches in the east west, north, There should be south and centre That at least 5 regional branches will facilitate co-operation and ordination with the States and the Central Government also.

[THE VICE-CHAIRMAN, (SHRI JAGESH DESAI), in the Chair.]

Sir, it is mentioned in the Bill that there can be a maximum of 15 Directors including the Chairman. If the * Chairman and the Managing Director is one and the same person, then there will be 14 Directors. In this connection, Sir, it is said that the Chairman's term will be for 5 years, but the term of office of certain other members will be three years. is unjust and improper. The of all the Directors should be for 5 years except in the case of Government nominees. Suppose a man is transferred or posted elsewhere; then, of course, a substitute has to be appointed. But otherwise the term should be 5 years for all. As regards Directors from the number of amongst the officials of the State Government, this number is less than what is required to We have so many States suggest that at least 10 members should be there from ten major States instead of two The Government of India is having three Directors....

AN HON. MEMBER: You want 25 Directors?

SHRI P. N. SUKUL: Of course. What is wrong? You are going to have an Executive Committee. If you are going to have only fourteen or fifteen directors what is the need for an Executive Committee? An Executive Committee needs to be there only if the number of directors is much more, say, 25 or 30 Then, you can have an Executive Committee of five or ten members. This will look after the day-to-day affairs. Otherwise, if the actual number of directors going to be less, you do not need to have any Executive Committee at all and the Board itself can act as the Executive Committee.

Then clause 7(4) says:

"Notwithstanding anything contained in sub-sections (1) and (3), the Central Government, in

consultation with the Reserve Bank, shall have the right to terminate the term of office of the Chairman or, as the case may be, the Managing Director, at any time before the expiry of the term specified under sub-section (1)...

I do not know why this provision has been made here because in clause 8, you have already laid down the disqualifications. The criteria have been laid down under which a person can be disqualified. When the disqualifications have already been enumerated, I do not know why this provision has been made. I would request the hon Minister to kindly look into this aspect also.

Clause 9(1) (b) says that if a director is absent without leave of the Board for three or more consecutive meetings thereof, his seat shall thereupon become vacant. Well it can be there; it may be there. But we should also take into account cases of indisposition A director may be indisposed and he may not be able to attend the meetings. If you come to know that he was really indisposed, this can be waived in his case.

Clause 11(2) says:

"The Chairman, or, if for any reason he is unable to attend a meeting of the Board, the Managing Director or, in the event of both the Chairman and the Managing Director being unable to attend a meeting any other director nominated by the Chairman in this behalf and in the absence of such nomination any director elected by the directors present from among themselves at the meeting, shall preside at the meeting."

Why should he be nominated by the Chairman Why should there be nomination by the Chairman? The general rule is that if the Chairman or the Managing Director is not present, those present can elect a director from among themselves as the Chairman for the meeting. This pro-

[Shri P. N. Sukul]

vision is already there in this clause. Why should there be nomination by the Chairman? Why should he say that such and such person will preside in his absence? This is not proper. This is not in the larger interest of the Bank and this would create heart-burning and things like that.

As I said, the Executive Committee as contemplated in clause 12 becomes redundant if the number of directors is kept as such. The number should be more. This can be done only by including more representatives of the State Government because the actual work will be done in the States. The States will be directly involved. Therefore, a larger representation needs to be given to the States in the Bank.

I would also like to suggest that as regards houses to be constructed by various agencies, it must be ensured that each needy family gets a house before a person is allowed to have three, four, five or ten houses; one in Delhi, one in Calcutta, one in Lucknow etc. Some mechanism should be evolved to eusure that each person, each needy family, gets one house before a person is allowed more than one house, half a dozen or a dozen houses.

In the end, before I wind up, would like to place on record endorsement of the views expressed by our hon friend, Shrimati Pratibha Singh. When she spoke, she talked about the Rent Control (Amendment) Bill Ten days, or, may be, two weeks ago, she told me that the Prime Minister had himself told her that Rent Control (Amendment) would come up before Parliament. But now it is not going to come up. Yesterday there was a meeting of the Consultative Committee of that Ministry and there the people have been told that it is not coming. Why? It is very much ne**e**ded (Interrup-I am not a member of that Consultative Committee, that is why I am discussing.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Do not refer to the Consultative Committees meeting.

SHRI P. N. SUKUL: We are all Members of Parliament. We know what is happening in this or that committee. We are supposed to know such developments.

This is indeed bad. The Bill needs As she was saying, there are government officers or who have got loans and constructed their houses and to repay those loans they have given those houses on rent for some time. When they retire they need those hou es for themselves, but they are not in a position to get back those houses because those who are living there are not willing to leave. . They will neither construct their own houses, nor leave the houses of poor officers, middle class people, who need their own houses badly Therefore, the change is needed beyond the rent of Rs. 3000 per month. Up to that no change is needed. Do you think, for those who are paying Rs. 3000 or more by way of rent per month, it will be difficult to afford another house anywhere in Delhi? They can very well So, this Delhi Rent Control afford. (Amendment) Bill must be brough before the Parliament for consideration. I am sorry to say that there are certain vested interests who, despite the willingness of the Prime Minister, are trying to stall this Bill and they are not allowing it to come before the Parliament. It it in the best interest of the people of Delhi and the Government that this Delhi Rent Control (Amendment) Bill comes before us for passing.

With these words 1 endorse and fully support this Bill.

SHRI P. BABUL REDDY (Andhra Pradesh): Thank you for giving me this opportunity. This Bill to constitute a National Housing Bank in the 'International year of shelter' is certainly a matter to be welcomed. Sir, today the shortage of dwelling

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units in this country is really staggering. Beyond dispute shelter is one of the basic needs next to food clothes. The Minister of Urban Development herself stated recently the shortage of the dwelling units in this country is of the order of million. Unofficial estimate made by a group of intellectuals shows that it is actually 105 million dwelling units. Even if we go by the statement of the hon Minister that we are short of 30 million dwelling units, how can we achieve the avowed object of having of housing plan that by the end of 2000 A.D. nobody would be without a shelter? We have resolved that no man without a shelter shall enter into the 21st century. That is the resolve. (Interruptions). Now let us look into the present position. We started 37 years back with our Constitution aiming at a socialistic pattern of cociety. We are going to celebrate 40th year of Independence and it is after 37 years of our Constitution. Today we have 37 per cent of the population under the poverty line. That is why I started with 37th year of our Constitution Egalitarian society is our contemplation. But today after years of Independence, what is position? All are equal in the eyes of law, no doubt, but one is living in a palace or in a flat costing Rs. 1.5 crore in Malabar Hills. This is no There are flats which exaggeration. are worth more than Rs. 1.5 crore. One is living there. One has his home in a drainage pipe at the same place in Bombay About 45 per cent the people in Bombay city, out of one crore, live in slums And five lakhs of people are on the foot-paths. is the egalitarian society we have achieved after 40 years of Independence! One is in a palace; another is in a drainage pipe; another is in slum; and the fourth one is on the pavement under the canopy of the sky!

The position of those in the rural India i3 still worse. Eighty per cent of the peope live in rural India. In Bombay city, 90 per cent of the textile

workers, who are some lakhs in number, leave their families in the villages and live a forced life of a bachelor about 21 people in the same room. They have not only to go to bath room in the queue but also have to sleep by turn. One man sleeps for four hours between 8 and 12; another, man can sleep between 12 and 4 in the same room. This is the position. I had the good fortune to see a picture about 20 years back which won Russian award A man comes across a purse lost by a rich man. And he goes to deliver the purse to that man. This poorman is living in a room where there are 21 persons and he goes to deliver the purse to a man who is alone in 21 rooms. So there are 21 persons in one room and there is another man living in 21 rooms alone.

This is the position. I am not saying that people do not know about it. But we must be conscious of this. Any amount of effort to boost up housing activity is certainly a very welcome step.

Now I would like to make a few suggestions how this should be implemented. Now the object of National Housing Bank is to promote, support, strengthen and aid the housing financing institutions and also to advise the State Governments the Central Government, local bodies on the housing policies. That seems to be the object. What I would like to say is, it is no use saying that for these poor people we will lend money at the high rate of interest of 12 per cent, 14 per cent or 18 per cent Whatever be the administrative penses, the Government should bear. Just like in Karnataka, the ryots are given loan at 7 per cent. At 7 per cent the Reserve Bank of India makes the loan available and the Government itself bears the administrative charges of 5 per cent. The farmer has to pay only 7 per cent interest which the Reserve Bank of India is charging. That is what the Karnataka Government is doing In some what similar way, we know that the

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Central Government is giving Rs. 1800 crores as subsidy for fertilisers, Rs. 1500 crore for food. Like that for housing also the Central Government should do it, because this is an equally important thing. It is no less important thing. They should subsidise the balance of interest, The administrative charges they not pass on to the poor. At any rate, I would like to plead for those who want to build a house with less than 500 sq. metres...

VICE-CHAIRMAN THE (SHRI JAGESH DESAI): You mean square feet.

SHRI P BABUL REDDY: t am sorry, Sir. 60. sq. metres, or 500 sq. feet. I thank you for the correction. Sir, I thank you for the correction. It should be 500 square feet and the loan should not carry more seven per cent of interest. For those who want to build luxurious houses, you should not give a loan at all. For any person who wants to build a house in an area more than square metres, a loan should not be made available If one wants to build a luxurious house, let him build it, but no loan should be given for the purpose.

What is happening now is everybody in this country thinks that wherever he is working, that place is his own. If it is a railway employee, even if he is a Gateman, he thinks the trains are his and that he should travel by first class. I do not know whether it has come to your notice, but a senior Gateman in the railways can travel by first class. I don't grudge it provided others also can do so. Persons who are working in the banks think that the money there is theirs. They get a loan of one lakh or one and a half lakh rupees for building houses at seven per cent interest, and in ten vears whatever a bank employees pavs roes towards renarment of the principal and the interest. But others do not

this kind of a benefit. So, simply because a man is working in a bank he thinks it is his money whereas actually it is the depositors' money. My point is that a poor man--wherever he works does not mattershould get this benefit. If there is a poor man, wherever he is working -he may be working in the railways, in a nationalized bank, in the public sector or private sector or whatever it is-let him get it. If he wants to construct a house within 500 square feet, he should get a loan at seven per cent interest. People who want to construct houses in an area between 501 and 1,000 square feet should be charged interest at 12 per for the loans they get. Above this level no loan should be made available. Beyond this level if somebody wants to construct a house, let him go on his own steam. So, this is one of my suggestions.

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After all, the Government must be an ideal employer. Therefore, all Government employees and all public sector employees should be given accommodation on a war footing. More houses should be built. what is happening nowo Even highly-placed officers in the Subordinate Judiciary are transferred from place to place from time to Officers like Subordinate Judges and District Munsifs do not get proper accommodation So, what they going to do now in Andhra Pradesh is that year after year such officers will be provided with houses within the court campus itself so that they do not have to travel in the same buses along with the criminals whom they try and convict and so that they can stay and live there decently.

Another suggestion I would like to make is that private industrial units must be compelled to provide dwelling units for their employees. They may say, where is the money? Through a refinancing system the National Housing Bank can advance the money and recover it from the industry itself. So, they should insist on that.

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Then, incentives must be given under the Income-tax Act. Wealth Tax Act and Gift Tax Act. For example, in the United States, many of our people who go there their own houses for the simple reason they are given a lot of incentives if they purchase their own houses. They pay by instalments through the bank and when they pay the instalments they get very good relief their income tax. The result is that building activity in America gone up by leaps and bounds in the last ten years. Because so incentives are given to people purchasing their own houses, there so much demand for owning houses and naturally it boosts the building activity. Therefore, these taxation laws should be suitably amended.

Another suggestion of mine is with regard to the Urban Land Ceiling and Regulation Act. I describe it, without any fear, as an anti-people Act. This Act has ruined urban house building In urban areas this Act has boosted the prices of land like anything From 1976 till now, within these 12 years, the prices of urban land, even lands five miles away from the urban boundary, have gone up by 10 to 20 the price In some places has gone up by a hundred times. I know of a case in Hyderabad where it has gone up by a thousand times This happened after this particular Act came into force. I tell you. Sir, in Hyderabad, there are hundreds and thousands of acres of urban land within the city. Begumpet each compound has acres of land. The Government cannot take them over because of litiga-The prices are going up. the time when the Urban Land Ceiling Act came, the price of land Begumpet was about Rs. 20 Rs 15 per sq. yard. Now it is Rs. 1,000. Nobody can sell now. Nobody can purchase now. This Act was brought at that time as a vote-catcher. It is just like the land ceiling Act which has come and has been put into the This has been brought cold storage as a vote-catcher. With the then Minister who had brought forward that Act, I had an occasion to discuss. The poor man was himself not aware of the provisions of the Act.

This Act, now it has been realised, has done more harm. Without any fear of contradiction, I may say on the floor of this House that this Act has done more harm and damage to the very cause for which it was brought in these 12 years. It not advanced the purpose at all This Act must be scrapped some provisions should made. If a person is building a tenement on not more than 200 sq. ft., 300 sq. ft., 400 sq. ft., then, he must be freely allowed to build.

Finally, I would say, this National Housing Bank has got the power to borrow money. Of course, it been tried also, I am once repeating. There is a big menace of black money in this country. like the rural bonds etc if anybody lends at 7 per cent to this Bank for five years and cannot withdraw, he should not be questioned. At least the money is now coming out for a good purpose Not that I condone them, not that I encourage them but when there is an evil, you must find a remedy. It is in that spirit that I am saying not in admiration of them or to provide relief to those people who have been economic offenders, not that. If we are going to get out of these Rs 40 000 crores, Rs. 15,000 crores or Rs. 10.000 crores as funds for this National Housing Bank, should serve a very good purpose This is my last suggesetion ,Sir.

Thank you once again.

श्री विटठलभार्न मोतीराम पटेल: (गजरात): उपसभाध्यक्ष जी, यह बिल लाने के लिए पें मंत्री महोदय को धन्यवाद देता हं। यह नेशनल हार्जिंग बोर्ड बनाना बहुत ग्रावश्यक था ग्रीर खुद प्रधान मंत्री जी ने गृह में इसका ग्राश्वासन दिया था। ग्रत: एक ग्राश्वासन तो पुरा हम्रा। प्रधान मंत्री जी ने दूसरा ग्राश्वासन दिया था प्रधान ने देसरा ग्राश्वासन दिया था कि ग्रास्वान लैंड सीलिंग एक्ट में भी हम ग्रमेंडमेट लायेंगे

[श्री विश्ठतभाई न तीराम पटेल] ग्नीर प्रधान मंत्री जी ने यह भी कहा था कि ग्ररबन लैंड सीलिंग एक्ट से कोई भायदा नहीं हुम्रा है, उसका जो उद्देश्य था वह उसमें सफल नही हुन्ना है। हमें सन् 2000 तक जो सबको मकान देने है तो इसके लिए हर साल 32 लाख मकान बनाने पड़ेंगे। 32 लाख बनाने होंगे तो कितना पैसा चाहिए यह भी सीचना पड़ेगा। नेशनल हाउसिंग बोर्ड के 5 सौ करोड से कुछ होने वाला नहीं है। यह तो इस हिसाव से एक मामली रकम है। ग्राज तो जो हाउसिंग ए टिविटी ज हैं वे लगभग भर सी गयी है। ये कैसे जिंदा हों। ज्यादा हा असिंग किस तरह से बनें चाहे कोई भी इस्टीटयुशन बनाये, कोग्रापरेटिव हार्डीसग वाले बनायें या कोई दूसरे बनायें लेकिन किस तरह से ज्यादा मकान बने यह देखना पड़ेगा। जो स्टेटिसटिक्स है उसके मुताबिक 4 करोड़ 9 लाख मकान हमें चाहिए। 13-14 साल में हमें इतने मकान बनाने हैं तो इसके लिए कितना पैसा चाहिए होगा। मुकूल जी ने बताया कि 40 हजार करोड़ रुपये चाहिए । यह **क**हां से ग्रायेगा, गर्वर्नमेंट का क्या प्लान है नेशनल हाउसिंग पालिसी इससे पहले लाने की जरूरत थी, अब प्रारही है, लेकिन ठीक है। दूसरा भी कब ग्रायेगा? प्रधान मंत्री जीने कहा था कि जल्दी अमेंडमेंट नायेगे। अर्बन लैंड सीलिंग एकट में अनेडमेंट लाने की बात 4 साल से चल रही है लेकिन ग्रभी तक नहीं हुपा है। यह क्यों नहीं होता है, यह मेरी समन में नहीं ग्राता है। कमी हम हाउस में बनाते हैं कि हमने राज्यो को पूछा है । ग्ररे, सभी राज्य कभी सहुत्र नहीं होंगे। राज्यों में भी काफी भ्रष्टाचार चलता है। यह अर्बत लैंड सोतिग एक्ट का मतलब ही भ्रष्टाचार है। पूरा पैपा खातर, सैक्सत 20 ग्रोर 21 के ग्रन्दर पैक्षा खाकर अलाट करते है। पैता नहीं देता है तो उसकी ग्राह्म नहीं करने है। तो ऐपा कानुत तो नही होता चाहिए कि प्राराम से पैना खाए जाक्रो श्रौर मकान भी नहीं बने। इपने कायदा क्या हमा? रै बताऊं मापको कि इस

<mark>श्रर्बन लैंड सीलिंग एक्ट के नीचे</mark> सरप्लस लैंड 1,66,192 हेक्टेयर जमीन तय की गई है। इतनी सरप्लस लैंड है। पोजेशन कितने का लिया, 3.852 हेक्टेयर का ग्रीर 121 हेक्टेयर का कन्स्ट्रक्शन किया। ग्रगर इसी तरह लैंड का इम्प्लीमेंटेशन करना है इसका मतलब यह है कि ग्राप इम्प्ली--मेंटेशन करना ही नही चाहते श्रौर इसी की वजह से नया मकान नहीं बनता है। सरकार को इसके बारे में सोचना चाहिए। ग्रंडर सैक्शन 20-21 गवर्नमेंट ने रिलीज कितना किया 40,419 हेक्टेयर थ्रौर यह ग्रापके बम्बई में तो एक पेटी, दो पेटी का सवाल होता है। एक हेक्टेयर का दस पेटी होता है 15 पेटी होता है।

Bank Bili,

1987

उपसभाध्यक्ष (श्री जगेश देसाई) : पेटी के मायने क्या हैं?

श्री विठ्ठलभाई मोतीराम पटेल: 10 लाख 15 लाख, तो कितना पैसा भ्रष्टाचार में चला जाता है[?] यह सब सोवने का है। ऐसा नेगनल हाउसिंग बैक को जल्दी से जल्दी लैंड सीलिंग एक्ट मे भी ग्रमेंडमेंट लाना चाहिए। दूसरा, कन्स्ट्रक्शन एक्टोबिटी एक ऐसा धंबा है जी ज्यादा से ज्यादा लोगों को रोजी दे सकता है। एग्रीकल्चर के बाद सब से ज्यादा रोजगार देने वाला स्रगर कोई बिजनेस है तो कल्स्ट्रक्शन एक्टीजिटी है। ग्रार वह ठीक तरह से चले तो ढाई करोड़ लोगों को रोजी दे सकता है। लेकिन प्राज लैंड मोलिंग एक्ट की वजह मे कन्स्ट्रकान एक्टोविटी ज्यादा नही चल रही है। सरकार को देखना चाहिए कि जिन्ती ज्यादा यह एक्टोविटी चलेगी उत्तना ही ज्यादा लोगों को रोजी मिलेगी। एक नेशनल बिल्डिंग आर्गे-न इजेशन के सर्वे के प्रमुप र कल्स्ट्रागर एक्टोबिटीज में एक करोड़ इत्वेस्टमेंट करेंगे तो दो हजार तीन सौ लोगोंको परवार्वेड रोजाार मित्रेगा । दूसरे में इनना नहीं निवेगा। सरकार को सोवना चाहिए कि कत्स्ट्रक्शन एक्टीविटीन में भागे बड़ें। दुसरा यह वैंक ए¥ट मे तो प्रीविजा इन्होंने नही किया है कि किसके लिए पैसा यूज करेंगे सिर्फ

फाइनेशियल इन्स्टीटयूशन को देने की बात किया है। श्रब इससे तो जो स्टेट मे हाउसिंग बोर्ड होगा हाउसिंग फाइनांस कार्पोरेशन होगा उसी को देना है। तो पहले उसमें भी रखनी पड़ेगी कि वीकर मिडल क्लास उनके लिए पहले मकान बनाने चाहिएं। वह मकान जो वाले है उनके लिए भी कंडीशन करिए कि किसके लिए श्राप पंसा नेने के लिए ग्राए हैं, पहले तो वीकर सैक्शनज ग्रौर मिडल क्लास में चाहिए ग्रौर बाद में भ्रपर संवशन में देना चाहिए। तो यह प्रोविजन इसमें है ही नही। श्रापको यह सब **क**रना पड़ेगा। देखिए जितने पट्टी वाले है उनको तो पहले मकान देने चाहिए। इदिरा जी ने बनाई गांवो में काफी लोगों को मिले हैं, छोटं-छोटे मकान मिले नेकिन मिले तो है। जहां जहां छत नही थी वहा उनको छत मिली है। इसी बैक को भी यह देखना चाहिए कि दस लाख से जितने बड़े शहर है वहाँ 29 परसेंट रहते है, हटस भोग झुग्गियों में रहते है, उनका ख्यालभी पहले जिनके पास मकान बिल्कुल नहीं हैं। उनके लिए ज्यादा बनें। यह उनको देखना चाहिए। दूसरा यह बैंक मे तो डायरेक्टर 13 बनाने का लिखा है चेयरमैन होगे तो वह 15 हो **जा**येंगे । जब इतने डायरेक्टर होंगे तो क्याकाम नहीं चलेगा ? रिजर्व चैंक के कितने है ? रिजर्व बैंक के दो **का**यरेक्टर हैं ।

एक माननीय सदस्य : हुडको का को कोई है नहीं।

श्री विठ्ठलभ ई मोतीराम पटेल: इं, हुडको नही है। इसमें लिखा है कि धाडिटर, फिर हाऊमिंग वाले, इंजनियरिंग, सोशोलोजी, फाइनेन्स, लॉ, मैनेजमेट, कापरेट प्लानिंग यह सब मिलकर उनका होगा तीन, उसके बाद रिजर्व बैंक के दो होगे धरे भाई, एक श्राफीसर से काम नहीं महोगा? रिजर्व बैंक का एक श्राफीसर सायरेक्टर होगा तो क्या काम नहीं हो

सकता ? सेट्रल-गवर्नमेट से श्रापने कहा है तीन, अब सेट्रल गवर्नमेट के भी तीन, दो स्टेट गवर्नमेट के स्रौर जनता की कोई नहीं। तो जो लोग मकान बनाने वाले है, हाऊसिंग कापरेटिव वाले है , उनमें से श्रापने किसी को नही रखा। इसके लिए क्रापने लिखा ही नहीं है कि उनको क्राप रखेगे या नहीं रखेगे ? तो मेरा क्रनुरोध है कि पटिलक के लोग भी इसमें होने चाहिएं, खाली द्राप द्रधिकारियो से इसको चलाना चाहते हैं तो यह कोई काम ऐसा नहीं है कि फाइल देखकर या कानून देखकर काम होगा, कि यह कानून नहीं है, वह कानून नहीं है, इसमें प्रविटवल काम करना होगा। अगर आप प्रेक्टिकल काम नहीं करेंगे तो बैक का जो उद्देश्य है वह ठीक तरह से सफल नहीं होगा । इसिलिए भ्राप इसमे श्रमेण्डमेण्ट करें भ्रौर लोगो के प्रतिनिधि को भी स्थान दें। ऐसा कृष्ट श्राप की जिए।

म्रापने लिखा है कि जो इंस्टीट्य्शन पैसा मांगेगी, उससे जब चाहे, जो चाहे श्चाप पेपर चाहेगे, उसको देना होगे। यह संशय जब ग्रापको पहले से ही है कि चोर को अप पैसा दे रहे हो तो आप यह देते ही क्यों है। यह पहले से आपको शंका क्यों ? इसके बाद आपने वहा है कि जो डायरेक्टर होंगे, उनको श्रोथ लेनी होगी कि बैंक का कोई एक कागज वह किसी को नही दिखाएंगे । वह किसी को दिखाएंगे नहीं, दूसरे का देखेगे। यह कैसी बात है। स्टेण्डर्ड दोनों का एक ही रखें। श्राप ही नहीं दिखाएंगे तो दूसरे का क्यों देखेंगे । (व्यवधान).... म्राप पहले से ऐसा मानते है कि यह चोर है ग्रौर चोर मानकर भ्राप चलेंगे तो वाम चलेगा नही ।

श्रभी किसी साथी ने डी॰डी॰ए० के बारे में कहा । मुझे मालूम है सन् 1982 में सेल्फ फाइनेसिंग स्कीम डी॰डी॰ ए० ने डिवलेयर की श्रीर उस समय 98 करोड़ रुपया उन्होंने इक्ट्ठा किया । श्रभी तक एक मकान नहीं बनाया, कोई अभी एकने नहीं है भीर श्राप कहते हैं गवनेसेंट

The National Housing

[श्रो विष्ठलभाई न तीराम पटेल] ने बैन किया है कि 45 बाई से ज्यादा **ऊंवा म**कान नहीं बनाने का । ग्ररेभाई, नहीं बनाते तो उनको ग्राप किसी तरह का इंटरेस्ट भी नही देते ग्रौर ग्रापके पास यह 98 करोड हपया मिडिल क्लास का होगा, इसी तरह दूसरों का भी होगा। यह छह साल हो गा, लोगो को आपन जवाब भो नही दिया, न िसी का पैसा बापस देते हो । ग्रगर गवर्नमेंट ने बेन किया है तो डी डी ए० भी गवर्नमेंट का है, तो गवर्नमेट के सत्थ बैठार स्नाप छह साल में इसजा निकाल नही कर सकते कि कितनी ऊचाई देना है । मिनिस्टर साहब क्या ःस्ते है, प्रेक्टियली ग्राप छह साल में इस ा निकाल नहीं कर सक ? हनारो लोगो का करोड़ो रूपया डी डीं० ए० के पास पड़ा है। ग्रगर इसी तरह का बैक का कारोबार चलाना है तो माफ करना बैंक का जो उद्देश्य है, वह सफल नही होगा । जरा ऋष प्रेक्टिल बनाइए तो मेरे ख्याल से कुछ होगा।

ग्रभी सेटल गवर्नमेट ग्रौर रिजर्व बैंक के प्रधिकारी हाऊसिंग एक्टिविटीज जरने वाले है, वह लोगो को एडवाइस देगे, गाइड दरिंगे उनको, जो जमाने से यह जाम करते द्धाए हैं। जो लोग जमाने में हाऊसिंग ा काम करते श्राए हैं, चाहे हाऊसिंग बोर्ड हो या हाऊमिंग कारपोरेशन हो, उनको तो एडवाइज जरने की जरूरत नहीं है। यह सब लिखने की जरूरत ही नहीं थी। कई चोजें ऐसी है, जो नहीं होनी थी। आप हा काम फाइनेन्स करना है, फाइनेन्स करने के लिए ग्रापने बैंक बनाया है । फिर गाइड करना, यह करना, वह करना, अब जो म्रादमी काम करना है, वह ग्रापको ग।इड करेगा या द्धार उसको गाइड करेंगे ? तो मंत्री जी यह जो गड़बड़ी जैसी है, इसको श्राप ठीक कर दीजिए भ्रौर बीचका भ्रादमी जरूर रिखए । धन्यवाद ।

श्री शरद यादव (उत्तर प्रदेश) : महोदय, मैं सिद्धांततः इस बिल का समर्थन करता हूं, लेकिन कुछ शंकाग्रों के साथ। श्राप यह जो नेशनल हार्ऊसिंग बैंक बना रहे है ग्रौर उसके लिए जो यह बिल ल ए है, इसके बारे में मै कुछ कहना चाहता हूं।

महोदय, इस देश में समस्याश्रो का ग्रंत नहीं हैं। मेरे पूर्व-वक्ताओं ने बताया कि सबसे बुरी हालत देश मे बड़े महानगरो की है। मैं यह कहना चाहता कि लोग ग्रपने मन से बड़े महानगरों मे नहीं स्नाए है। वे मजबूरी में स्नाए हैं -ग्रौर ग्रा रहे है क्योकि गाव के रोजगा**र** धीरे-धीरे समाप्त होते ज रहे है । गांव मे बेरोजगारी बढ़नी जा रही है। गांव के उत्पादनों के दाम कम मिलते है ग्रामीणो का शोषण होता रहता है । इ**स** कारण लोग ग्रपने पेट की ग्राग बुझाने के लिए महानगरो की तरफ दौड़ते चले प्रा**ते** है। ग्रभी श्री बाबुल रेड्डीजी ने बताया कि बंबई में किस तरह लोग रह रहे हैं। मैं उसके विस्तार में नही जाना चाहता लेकिन जो लोग गाव से महानगरो मे आये है उनको हलत बहुत बुरी है। हालत ऐसी है कि ट्रेन मे सफर करनेवाला ज**ब** महानगर के भीतर घुसता है तो ऊब जाता है जब वह देखता है कि यहां लोग किस तरह बसे हुए हैं । कैसे जिंदा रहते हैं। सभ्य दुनियां के लोग जब इस देश में भ्रात हैं तो वह देखकर हैरान रह जाते है। तो मकान बनाने की श्रौर लोगो को महैया कराने की समस्या एक बड़ी समस्या है । ग्रापकी सरकार पिछले बजट मे यह विश्वास ग्रौर संकल्प व्यक्त किया है कि ग्राप इस सवाल को हल करना चाहते हैं। ग्राप यह जो बैंक का बिल लाए हैं, उसको क्लाज बायक क्लाज देखने के बाद मेरा ग्रापसे निवेदन है कि स्राप पहला काम तो यह करिए कि शहर ग्रौर गांव को बांटने का काम करिए । म्राप देखिए कि यह जो वित्तीय संस्था है इसका कितना पैसा स्राबादी के भ्रनुसार कहां जाएगा । गाव के लोगों को मंकान बनाने के लिए उनके हक के **ग्रन्**सार उन्हें न्याय मिल सके इस तरह का एक बंटवारा करने का काम ग्रापको करना चाहिए । ग्रापको एक क्लाज यह लाना चाहिए । दूसरी बात ग्रापको इसे ज्यादा उलझन लिए नहीं बनाना चाहिए श्रापने लगातार कसने का काम किया है.

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कंडीगन्स लगाने का काम किया है, किस तरह स्राप बंधन लगाएंगे यह काम किया है। स्राप इन बंधनों को रिलेक्स करने का काम कीजिए ताकि पैसा जरूरतमंद लोगों के पास जा सके।

महोदय, मैं इस बिल के तहत इस बहस को ग्रौर कारगर बनाने के लिए अपने। राय आपके सामने रखना चाहता है। मैंने कहा कि महानगरों में मकानों की बड़ी समस्या है। इन महानगरों में ग्रापने जो किसानों से जमीन ली है, उनको तबाह कर दिया है। स्रापने कुछ साल पहले दो रुपए ग्राट ग्राने, तीन रुपए ग्रौर पांच रुपए के हिसाब से जमीन ली है। साल पहले ग्राठ ग्राने के हिसाब से जमीन ली है। गाव के लोग महानगरों के विकास के कारण पीड़िन हैं। उनमें बड़े पैमाने पर बेरोजगारी पैदा हुई है । उनकी जमीन मिट्टी के मोल ली गयी है। लेकिन भ्राप एक स्क्वेयर वर्ग फ्ट जमीन को पचास हजार, पच्चीस हजार में बेचने का काम करते हैं। तो मैं यह कहना चाहता हुं कि महानगरों के विकास के लिए ग्राप जो जमीन लेते हैं उसके बारे में न्यायसंगत तरीके से नीति बनाने का काम कीजिए। गांव में बसे हए लोग जो उजड़ रहे हैं, उसे रोकने का काम कीजिए। उनकी जमीन के उचित दाम उन्हें मिल सकें यह भी श्रापको देखना चाहिए ।

महोदय, मैं गांव की बात ग्राप को बताना चाहता हूं। मै गाव का रहने वाला हूं। पाँच सात वर्ष की उम्रसे बाहर निकला हं, लेकिन मेरा लगातार गांव से संपर्क रहा है । गांवों के बारे उनसे में में जितने वक्ता बोले है, निवेदन करना चाहता हुं कि गांवो में मकानों की समस्या नहीं है । भ्रापने खद समस्याएं पैदा करनी शुरुकी है। इतनी गांव मे मकान की समस्या नही है । एक जमाना था जब गांब का गरीब स्रादमी भी स्रपने मकान में बकरी ग्रौर गाय बाधता 70, 70 ग्रीर उस के मकान पूराने है। दीवालें 70 साल पुरानी है भ्रौर गरीब से गरीब श्रादमी को भ्रयना

मकान बनाने के लिये कच्चा माल मिल जीत। है। जिस इल के में जो कच्चा माल मिलता है उस का इस्तेमाल मकान बनाने के लिये वहां ग्रांदमी करते है ग्रीर लिये ग्रग्ते श्रम का इस्तेमाल करते हैं। कुछ बास के इलाके होते हैं। एक जगह में जानता हू। नाम है बालाघाट। वहां पैने बांस के बने 70 साल पुराने मकान देखे हैं। यदि श्राप बारोको से देखेंगे तो पायेगे कि गांवों में मकान बनाने की, भवन निर्माण की अपनी उन की एक तकनीक है। उस के चलते सदियों से हम वहां रहते हैं बराते चले ग्रा रहे हमारो सारी की सारी बुद्धि इय दुनिया की चकाचौध में इतनी खराब हो गयी है कि हम अपनी योजनायें बनाने में हर चीज को बिगाड़ देते है। मैं इंदि 1 श्रावास योजना को देखता है। उस के तहत जो हरिजनों के लिये मकान बनाये गये हैं उस के निर्माण में वहा के परंपरागत काम करने वाली को काम नहीं मिलता है। उन मकानों को बनाने के लिये बाहर के ठेकेदार द्याते है, वे उस में भ्रवना मुन फा खाते हैं। इंट वाले आते हैं और मुनाफा खाते हैं और वे मकान वहां के लोगो की भ्रावश्यकता गरावा भ्रन्सार, उन की ग्रनुसार नहीं बनाये जाते । वे लोग धोतो, कुर्ता ग्रौर मिरजई पहन बैठने वाले लोग होते हैं। वे भवन उन को नही चाहिए जो कि इंदिरा भ्रावास योजना के तहत उन को बना कर अप ने दिये हैं । कुछ इलाकों में पत्यर बहुत ज्यादा होता है । ऐसे इलाको में पायर के मकान डेढ़ सी, दो सी साल पूराने भी ग्राप को मिल जायेंगे। में ग्राने मकान को जातता हूं। वह करीब तीन सौ साल पुरान। है ग्रीर उस में जो जोड़ है वे गारे से बनाये गये हैं। उस में तीन सौ साल पुरानी इंटें है ग्रौर यह जो बिल्डिंग खड़ी है, जिस में प्राप बैठे है इस मे हिन्द्स्तान कल। जो है उस का भवन निर्माण

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श्री शरद यादव] 📜 🚎 प्रयोग इस में हुआ है। अंग्रेजों के समय में हम गुलाम थे लेकिन राष्ट्रपति भवन में हमारी निर्माण कला का प्रयोग किया गया है, हमारी तकनीक को श्रयनाया गया है। ताजमहल जो बना है इस में हमारे मिस्त्रियों की अंगलियों का ममाल दिखाई पहता है और इतनी बड़ी ग्रौर सुन्दर बिल्डिंग को खड़ा करने का काम उन लोगों ने किया है और ऐसे-ऐसे भवन हम लोगों ने बनाये हैं कि दनिया के लोग उन को देख कर पागल हो जाते है । लेकिन भ्राज हम इतने **बु**द्धि के कंगाल हो गये हैं कि हम अपनी परंपरा को छोडना चाहती है। जो पत्थर के इलाके है। उन इलाकों के जो भवन उन में जो तकनीक है उसके लिये आपका बैक एसे नियम बनाये कि उस तकनीक का विकस हो ग्रीर उस के ग्रधार पर हम वहा भवन निर्माण कर सके और उन को हम दूरी फूट दें कि वहां के मिस्त्री, किस न ग्रीर मजदूर भ्रपने श्रम को लग कर बही क कच्चा मल अपने भवनों में प्रयोग कर सकें श्रौर उस के लिये हम उन को पैसा मुहैया करायें भ्रौर ऐसा होने पर डेढ़ हजार य दो हजार में ही वे ऐसे मकान बना सकते है कि जिस में उन की गय, बकरी ग्रादि बंध सकों। हमारे सकानों मे हवा का प्रवेश बहुत कम रहता है। यहां के लोगों को उसकी भादत नहीं रही है। खिड़िकयां न होने क, हव प्राने जाने की परी व्यवस्था का न होने क दोष हमारे यहां के भवन निर्माण मल में सब से बड़ा दोष रहा है। लेकिन हर इल के की तकनीक ग्रौर काम भ्रलग-ग्रलग है। भ्राज कल गांवों में जो पक्के मकान बन रहे है उन के भागे पानी भरा रहत है। जो पुराने मकान हैं वहा उन के भागे भाग की **प**ानी नहीं मिल्गा। वहा मारी व्यवस्था परंपर से ऐसी थी कि फ्राइमी गांव के कृवें पर ज कर नहता था, बोता था। झाप की इंदिरा झावास योजना में जो मकान बनाये गये है उनके लिये वहां पक्की न ली च हिए, ग्रंडर ग्राउन्ड . ड्रेनेज चाहिए।लेकिन उस की परी व्यवस्या नहीं हो प्यी है। इस देश में गरीब भ्रदमी बहुत ज्यादः हैं भीर उन की कैपेसिटी दो या चार हजार से ज्यादा खर्च करने की नही है। वे प्राप के बैंकिंग सिस्टम को भी नही जानते उन को 25 तरह के काम होते हैं। श्राप उन को ध्यान में रख कर यह योजना बनाइये। श्रीर यह जो बोर्ड **बनने वःल**े है उस के लिये ऐसे बनाइये कि जो उस का सुविधा प्रदान करें। शहरी में मैं दावा करताह कि अप भवन निर्माण का काम नहीं कर प रेंगे शहरों में झुगी झौपडी वाले बहुत लोग हैं। में कल ही बाहर से आया हूं। प स ही फरीदाबाद है, बल्लभगढ है, मैं इस सारे लाके से निकल कर धाया हं। भ्राप वहाँ जा फर देखें तो ट्रेन लाइनों के ग्रास पास ही सारी झोंपडिया बसी हुई हैं। उन के चारों भ्रोर पानी भरा हुन्ना है भीर जिस तरह की गंदगी में वे बैठे हुए हैं उस का ग्रंदाजा नहीं लगाया जा सकता । श्राप सबरे आइये तो ग्राप देखेगे कि सैकडो मां पहिनें ग्रपनी शर्म को उखाड कर बैठी रहती हैं। 5.00 म.м. यानी स्रापका काम होना चाहिए! भ्रापने जितना कम पैमा हा ऋसिंग वैकिंग सिस्टम में दिया है उसके चलते एक काम भाप कर सकते है कि जो महानगर हैं उनमें ब्राप सिफं पानी का ब्रीर शीच का इंतजाम कीजिए । ग्रौर काम इन पैसों के चलते> म्रापके बस का नहीं है । हमारी लाचारी के चलते, इन पंसों के चलते हम यहा लोगो को मनान नहीं दे सकते। धांधली से भरे हए लोग है। हमारी सरकार बनेगी तो हमारी धाधली कम हो जाएंगी हम इसको मानते है नहीं हैं। हमारा बिगड़ा हुया है । हमारा कदम-कदम पर खाने का, लूटने का सिल-सिला बना हुआ है। हम बेइमानी से भरा हुआ समाज बना कर बैठे हुए हैं। मै यह कहना चाहता हू कि ग्राप शहरों में, महानगरों में मुग्गी-क्षोंपड़ी में बसने वाले

बोगों को हटाने का काम मत कीजिए। उनके लिए गौच ग्रौर पानी का इंतजाम कीजिए ग्रौर जो पैसा रखा है इस सिस्टम के अस्टर उसको ठीक से बांटिये। नहीं तो क्या होगा कि जो शहरी इलाके हैं वे प्रभावी क्षेत्र है वे सारा पैसा ले जायेंगे। गांव में भी कुछ लोग होते है जो बदमाश कोग है जो सदियों से लोगों को पेरे हुए हैं। बेहर पार्टी में बने हुए हैं। ग्रापकी पार्टी में भी है ग्रौर हमारो पार्टी जीतकर भ्रायेगी तो हमारी छानो पर ग्राकर वैठ जायेंगे। हो सकता है कम्युनिस्ट पार्टी का राज ग्रा जाये तो उनके जमाने में कुछ कम हो जाये...

्र श्री चतुरानन मिश्र (बिहार) : सब मिलकर जोर लगा दे तो हमारा थ्रा मकता है ।

श्री शरद यादव : बड़ा खतरा यह है कि ग्राप बोलने पर पाबन्दी लगा देगे।

क्षी चतुरानन मिश्रः हम लिख कर देते हैं पूरा बोलने देगे।

भी शरद यादव: दुनियां के इतिहास मे बड़ी गड़बड़ रही है म्रापकी ।

श्री चतुरानन मिश्रः हमने वर्द प्रोब्लम हल की है।

श्री शरद यादव : ग्रापने कई सत्रालों को हल किया है। इस देश मे सवालो को हल करने के लिए एक दिन **बा** जायें ग्रौर फिर जल्दी हट जाये । भेरा कहने का तात्पर्य यह है कि इस देश में जो हमारी परम्परागत भवन तकनीक है उसको देखने से पता लगता है कि बास के कैसे मकान बन सकते हैं, लकड़ी के मकान कैसे बन सकते है, ब्रादिवासी के मकान कैसे बन सकते हैं। ग्रादिवासी इलाकों में रहने वाला व्यक्ति हं । भादिवासी घर मिट्टी के बने होते हैं। ं, उससे जो सुगन्ध निकलती है वह कमाल की होती है। उन्होंने अपनी तकनीक बनाई है, अपनी परम्परा बनायी है। हवा का जैसा इंतजाम है वैसा हमारे यहां के मकानों में नहीं होता । चारो तरफ हवा होती है । जो पुरानी परम्पराश्रो से मकान बने हुए है उसी तरह का काम इन बैक सिस्टम के पैसो से करे इन्ही शब्दो के साथ मैं श्रपनी बात समाप्त करता हूं।

SHRI VEERSHETTY MOGLAPPA KUSHNOOR (Karnataka): Mr. Vice-Chairman, the previous speakers have stressed that there is a shortage dwelling units in the country. cording to a study made around the world by the International Organisation, one out of every four persons in the world lives in extremely poor housing or no housing at all. Hundreds of millions of people who have no shelter, who work ever so much, are forced to live on pavements, roads and bridges. This is so not only in our country but the world over. Therefore, keeping this in view our Government has brought Bill to see that every person gets a house, not in one year but in a phased programme. In the year 1971 when the Banking Commission was appointed, a study group of the Commission recommended that there must be a separate bank for advancing loans to the housing sector. Not only that In 1978 R. S. Saha Working Group also suggested that should be a separate bank or HUDCO must be converted into a tank. After that the Seventh Five Year Plan document has also rightly stressed the need for a radical orientation of all polcies relating to housing. most important among them, from providing funds for housing on a large scale, are developing guitable land sites in the urban areas, providing house sites in the rural areas, developing and applying lowcost technology in house construction, and modifying the policy relating to the Rent Control Act. This was stated by the Seventh Plan document also and all these things have been mentioned. It was after going through the UN Declaration that this year, 1987, was declared as the "Year of Shelter for the Homeless" and our [Shri Veershetty Moglappa Kushnoor] Prime Minister had rightly taken this step, this bold step, in the course of his Budget speech in which he said that a National Housing Bank would be established and, on the basis that, I think, a Committee was pointed under the chairmanship the Deputy Governor of the Reserve Bank of India, known as the Rangarajan Committee. Al those recommendations which have been made in that Report have now been incorporated in this Bill. The Bill that has been presented before us is due to the recommendations of the Rangarajan Committee.

Sir, according to a survey by National Buildings Organization. 1985, we were having 124.9 million houses in the country. The Development Minister has stated the Rajya Sabha on the 13th November 1987 that at the end of the present century we will require 39.1 million more houses. Now, the problem is how to build these houses. Simply by talking alone you cannot solve the problem. Only to see that we start somewhere, this Bill has been brought forward and this Bank is being established.

Mr. Vice-Chairman, Sir, you spoke . about the need for this Bank. I would also like to give some reasons as to why it is necessary to establish this We have solved the problem as some honourable Member mentioned just now. Everybody was wondering as to how India solve its food problem when it was having drought and floods Well, we have solved every year. the food problem. At the same time, we have solved the clothing problem also. We have solved the industrial problem also, the problem of industrialization. We rank tenth among the industrialised nations of the world. How have all these about? It is mainly because we had financing established several tutions for establishing industries.

For instance, there is the Industrial Development Bank of India is catering to the needs of the industries. There is the Industrial Finance Corporation. Even with regard agriculture, from 1952 onwards, Agricultural Credit Department was Reserve Bank of which was for financing agriculture. At the same time, for long-term loans, the Agricultural Refinance Corporation was there which has now been merged with the NABARD. This is how we have solved all these problems and it has been possible only because these financial institutions were there. If these institutions were not there, I am afraid, we would not have started any industry and would not have achieved self-sufficiency in food and so on. So, in order solve the problem of housing, Bank is very essential

Now, Sir, some honourable Member said that the capital is only Rs. 100 I think they are mistaken. Ĭn fact, there are many provisions. This is a foolproof Bill and ther is no need for any change to be made in it This is only the seed capital provision has been made to the effect that it can borrow money, can float bonds and can issue debentures. These powers have been given to the Bank. You can enter the money market. There is no restriction on the amount also. Another important fea- ture is that the Government of India stands guarantee for all these tures and bonds, even for the principal and the interest So where is the need to say that it should be increased to Rs 500 crores? It is only the seed capital and this can go beyond Rs. 500 crores also whenever it is ne-This seed capital is just like money that we give. I the margin think this is sufficient and I do think that there is any need change it now.

Coming to the Bill as such, Sir, I would like to draw the attention the honourable Minister to clause sub-clause (4).

It saus:

"The National Housing Bank may establish offices, branches or agencies at any place in India, and with the previous approval of the Reserve Bank at any place outside India."

I can understanding about opening of branches all over India but I do not understand why outside India. going to give finance outside India also? Our duty, our business, is to finance housing. You do not have so much finances to advance loans outside India. I have got all the Bills here. I have the National Bank for Agriculture and rural development Bill, 1981. There also similar provision is there; outside India, I am unable to understand why this provision is necessary.

Sir, another provision which I am going to bring to the notice House is about the appointment of Directors. I am seeing the tendency of the bureaucrats who are drafting these Bills. They do not want any public men in these institutions, There is a vast difference. Here is the Industrial Development Bank Bill, 1964 I will quote only one sentence:

"The Board shall consist of the following, namely...." I do not want to read out all, but this is what (c) says:

"Not more than 20 Directors nominated by the Central Government and not more than five Directors of the financial institutions."

They have ther financing institutions in States and other places also. Their nominee is to be on the Board, because most of these institutions which are taking loans will have to express their problems, in the meeting. If they are not there, how will their views be consideration, how will taken into solved? problems be how cleverly they have done it. I wanted to show this here. stated:

"three directors who shall be persons with experience in the working of institutions involved in providing funds for housing or engaged in housing development;"

In the case of the Industrial Development Bank, on the other, hand, categorically they have stated:

"not more than six Directors from the State Bank, nationalised banks and the State financial corporations."

Here in the case of this Act what they have done is they say he must have experience. Why do they want any retired man? They want to take that one. I have great experience about that also. In the case of NABARD similar provision is there. There they have taken the Directors from the cooperatives. My submission is that what they should done is that they should have specifically stated that persons who in State financial institutions must be represented in this Board. should have been done.

One of my friends suggested that one person from the Lok Sabha and one from the Rajya Sabna must be there. It is a social legislation. Such representation is essential in the Board.

Sir the aim of the Bill is laudable. This Bank is also undertaking research and survey of the construction techniques and other studies relating. to or connected with shelter, housing and home settlement. My friends were expressing some doubts. Bill has given all sorts of powers to Housing Banks I have alread▼ stated that this Bank has been given the power to issue and sell bonds and debentures with or without the guarantee of the Central ment. All these powers have been given. Therefore, my submission is with regard to the Board of Directors only. While establishing the branches, it should be ensured that State gets one branch. At the same time, we will have to create the infra-structure. We must have financial institutions or housing societies

The National Housing

[Shri Veershetty Moglappa Kushnoor]

at the Taluka level. even district and State levels we have these institutions so that can get finances from these National Housing Banks. With these words, I whole-heartedly support the Bill.

श्री चतुरानन मिश्र : उपसभाध्यक्ष महोदय, मैं ने गनल हा ऊसिंग बैंक बिल के पक्ष में हूं। लेकिन इस मे कोई नयी बात नहीं जची या कोई ऐसी बात हो जिससे समस्या का निदान हो ऐसी हमे इस बिल में कोई भी बात दिखायी नही देती । इसके दो पहलू हैं । एक पहलू है फायनेश्यिल श्रीर दूसरा है हाऊसिंग। **ध**च्छा हमा कि हमारे हाऊसिंग के जो मन्ही है वे भी सदन मे कुछ देर के लिए उपस्थित थी ग्रीर बहस को सून रहीं थीं श्रभी हमारे राज्य वित्त मन्त्री जी है ही। हम को समझ में नहीं ग्राता कि: यह काम जब हुडको नहीं कर सका, एच०एफ०डी० सी० नही कर सका, एल० आई० सी० नही कर सका तो उसे नेशनल हाऊमिंग बैक कैसे कर सकेगा? नया बैक बनने से यही होगा कि कुछ ग्रौर डायरेवटर्ज की बहाली हो जाएगी कुछ ग्रौर इस्टेब्लिशमेट का खर्च हो जाएगा जिससे एक हजार मकान बन सकते थे अब उन्ही लोगो की तनस्वाह मे पैसा चला जाएगा । श्राविक मकान बनाने के लिए वैसा कहां से ग्राएगा उद्योगो के लिए ग्राप कहते हैं कि एक खिडकी चाहिये ग्रौर गरीब के मकान के लिए दर्जनों खिड़िकयां ही नहीं जो खला दरवाजा रखे हुए है कैसे इस देश का मकान बनेगा ? ग्रब हम वित्त मन्त्री जी से कहेंगे कि ग्रगर इस बिल में यह प्रावधान होता ग्रभी तक हमारे बैंक या फाइनेशियल इंस्टीट्यशन जो मकान के लिए रुपया देते हैं वह ग्राम तौर पर **एफ्ल्**येंट क्लास की ख्शहाली वर्ग को जाता है कि यह बैक विलों पावर्टी लाइन वाले **नो**गो के लिए होगा, शेंड्युल्ड कास्ट ग्रौर शैड्यल्ड ट्राइन्स के लोगों के लिए होगा बो मैं इसका पूर्णतया समर्थन करता कि कम से कम एक ऐसा बैंक होने जा रहा है जो इस काम को करेगा क्योंकि जो गांव

के गरीब लोग है या शहर के भी अत्यन्त गरीब लोग है उनका वर्तमान बैकिंग वगैरह मे कोई एप्रोच नही है इसलिए व इसका फायदा नही उटा सकेने श्रगर यह सरवार चाहती हमारे वित्त मन्त्री चाहते तो अच्छा काम कर सकते थे कर्माशयल बैक ऋण देते है मगर 1-2% ही मकान बनाने के लिए ऋग देते है ग्रापको किस ने रोवा था कि ग्राप कर्माणयल वंक्स को कहते कि भवन निर्माण में दम प्रतिशत जमा राशि कादो ।

1987

उपसभाध्यक्ष (श्री जगेश देसाई) :.हाफ परसेंट देते है ।

श्री चत्रानन मिश्र . हाफ तो शुरु मे था। बाद मे एक से दो परसेट कर दिया तो आपको किस ने रोका है कि आप यह नियम बना देते कि 10 प्रतिशत डिपोजिटस का मकान बनाने की तरफ जाएगा। तरह से समस्या का निदान होगा लेकिन द्भाप ऐसा नहीं कर सके । 2-3 प्रतिशत मकान बनाता है एच ०एफ ० डी ० सी० सवा परसंट मवान बनाता है, लेकिन एल ॰ प्राई ॰ सी ॰ 4-5 प्रतिशत मकान बनाता है इसलिए भ्राप करने को तैयार हों तो ऐसा भी कर सकते हैं। ग्राप ठगने का काम मत कीजिए । इलेक्शन का साल भ्रागे श्रा रहा है इसीलिए भोर मचा रहे हैं, दिल बहलाने और भी बहुत से तरीवे है। दिल बहलाइये और दिल बहलाने का काम कीजिए। ... (व्यवधान) ग्रभी से कुछ ते वोट में काम ग्राएगा । इसलिए प्राइवेट सेक्टर सरकार से ऋण ले. ग्रगर मकान बना सकते हैं तो कोई कारण नहीं है कि स्वयं सरकार इसको बैकों या दूसरों के जरिये क्यों नहीं कर सकती है। इसलिए हमको इसमें, बिल में कोई नयी बात देखने को नहीं मिल रही है सिवाय इसके कि कुछ लोगों का गुजर हो जायेगा. डायरेक्टर्स और कुछ लोग आयेगे, मंत्री जी को मौका मिलेगा भ्रपने लोगों को बहाल करने का, प्रपनी पार्टी के लोगों को रखने का, यह काम होगा नही तो कुछ खास नहीं होगा।

दूसरी बात कहना चाहंगा कि ग्रगर दूसरे पहलू पर विचार करें तो मकान की समस्या बहुत जटिल है ।

पूर्व जो लोकदल के माननीय सदस्य बोले उन्होंने कहा कि यह ठीक ही है कि कम्युतिस्ट देशों ने मकान बनाने के मामले में काफी ग्रन्छाकाम किया है। लेकिन इतने पर भी हम ग्रापको कहें कि सोवियत यूनियन की आबादी हमसे आधी से कम है फिर भी जब मैं वहां पिछले महीने था उन्होंने कहा कि हमारी मकानों की समस्या हल नहीं हुई है , हमको पांच वर्ष श्रौर लगेंगे तब हम सबकी मकान की समस्या हल कर सकेंगे। इसलिए कठित समस्या है। इस पर स्राल साइडेड हमला करने की जरुरत है। बैक बताकर छोड़ दिया है इससे कुछ नहीं होगा ।

बहुत से माननीय सदस्यों ने जमीन के बारे में कहा। गरीबों से ज्योत छीन धनियों को शहर बड़ाने के लिये जनीन दी जा रही है। शहरों में जमीन कीमों बेतरत बढती जा रही है। एक बात आपको कहना चाहूगः, कुछ माननीर सदस्यों ने कहा कि पाइवेट यह भवन निर्नाण दिया जाये । वेइस काम को हरें। मैं इतना ही अर्ज कईगा कि प्राइवेट सेक्टर मकाना का कितना भाड़। लेता है इसका मंत्री जी ग्रगर यह उनके विभाग से संबंध रखता है ग्रार पब्लिक सेश्रर जो मकान बनाता है वह उनका कितना भाडा लेना है। इन दोनों के उदाहरण देकर बतायें ताकि समप्त में आ जाये कि क्या बात होतो है। **ब्राव लोग प्राइवेट सेक्टर का गुणगान गाया** करने हैं लेकिन उनके मकानों का भाडा म्राजिक बनाये मकानों से 1-8 गुना ज्यादा होता है। इतित् उनके हाथों में रवकर श्राप कितका भला करेंगे ? मकानो के बारे में हमारा स्थल्ट मत है कि आप बड़े वैमाने पर संधन ज्टाने और मरकार को तरफ से मक त बनाने का काम कोजिए लेकि। बैते नहीं जैने प्रत्य इदिरा स्रावास योजन के तिए कर रहे हैं। ठेके इसों को दे देते हैं स्रोर वे ऐसे मणान बनाते है कि एक सल के बाद वे नही ठहरते हैं। सारा पैसा बरवाद जा रहा है। गवर्तमेट के पास ऐसे बहुत से पब्लिक सेक्टर हैं जैसे हम जानते है कि इंजिनियरिग प्रोजेक्ट्स ग्राफ इंडिया ने 17 हजार के खर्च में एक रूम और किचन बाथरूम वगैरह का मकान डिजाइन किया है। वह पक्का मकान होगा, रह जायेगा तो सब दिन के लिए रह जायेगा: ठेकेदारों को रुपया देकर किसका भला कर रहे हैं ? वे मकान फिर गिर पड़ेंगे। इतनी हालत खराब है।

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मैं पंत्री जी का ध्यान एक अन्य बात की ग्रोर ग्राक्षित करना चाहता हूं कि इस साल बिहार में बाढ ग्राने के कारण दो मिलियन , ग्रर्थात् 20 लाख मकान गिर गये हैं। ग्रभी तक कुल, भारत में ह ंरो योजनात्रों के श्रंदर जितने नये मकान हमने गरोबों को दिये थे उनसे ज्यादा मकान वहा पर इस साल धंस गये। क्या भ्राप उनके लिए को प्रावधान कर सर्कोगे? यह कठिन काम है। मैं यह चाहता या कि कोई ऐसी योजना बने जिसमें कि हमारे जो गरीब तबके के लोग हैं वे ग्रापके यहां कही मजदूरी करके भी मकान भाड़ा चुकाते रहें ग्रौर उनको मकान मिल जाये इससे श्रापको रूपया भी मिल जायेगा ग्रौर रुपया रोटेट करेगा । ही बर लेंगे और चूकाएंगे नही तो बाकी को नही मिल सकेगा। इसलिए भ्रापको इस तरह की स्कोम बन नी च। हिए कि जिउसे हमारे गांव के गरीब किसान ग्रीर खेत मजदूर वगैरह भी मंकीन बन सके।

एक ग्रीर बड़ी समस्या यह है कि गांवों से लोग भागकर शहरों में ग्रा रहे हैं। इसलिए भ्रगर भ्रायने पूरा इक्तामी को ठोक करने की बात नहीं सोवा तो इप समस्या का निदान ग्राभे बूने के बाहर को बात है दिल्लो में ग्रगर मंत्रो महोदय खुद न जाते हों तो मैं उन्हें कि गो दिन सुबह में ले चलने के लिए तैगर हूं। वे दिल्लो जंक्शन से लेकर नई दिल्लो तक जार्येगे तो देवा कि इस ठण्ड में 7-8 डिग्रो टेरपरेचर में लोग बिना छत के गुटगण पर सोवे रहते हैं। तभाम माननोयसास्त्रो ने देवा होग। प्रोर माननीय सत्री जो ने भी जरुर देखा होग । हम रो यह ह लत [श्री चतुरानन मिश्र]

है। ऐसी हलत में म्राप समाजवाद या जो कुछ बात करें लेकिन पूजापितयों को बागान सिहत म्रालीमान मकान बनवायेंगे तो गरांबों की छत नहां से देंगे। विश्व - मिन जी ने एक बार कि मिम की उपजा, तो सुनते हैं कि उन्होंने ब जरा, मडुम्रा मकई, मसूर वगरहा बनायी। वैसे ही मगर म्राप सोचते हैं कि उधर म्रालीमान मकान भी रहेगा म्रोर इनको इधर छत भी मिलेगी, तो कम से कम म्रापकी उम्म में यह होने वाला नहीं है। ग्राप बैसे इम से नौजवान है ग्रीर में चाहता हूं कि यह हो जाता।

मुझे इस बात की प्रसन्नता है कि प्रापके दल के सुकुल जी कम से कम एक बात सच बोले और वह यह कि सरकार ने कभी नही कहा है कि इस शताब्दी के अंत में हम लोगों को मकान दिलवा सकेंगे, सच्ची बात है कि इस ति से अप अ ल शताब्दी में भी नही दे सकेंगे, बाईसवीं शताब्दी में भी नही दे सकेंगे इस ति से ।

श्री जगदम्बी प्रसाद यादव (बिहार): भापके ख्याल से , . . (व्यवधान)

श्री चतुरानन मिश्र : ग्रगर बीच में ग्राप भी ग्रा जाइये, तो इस मःमले में कोई फर्क नही पडने वाला है । हमको लग रहा है कि दूसरी तरफ ही जाने वाला है, क्योंकि ग्राप उधर जाकर बैठे हैं ।

उपसभाष्यक्ष (श्री जगेश देसाई) : दोनों पडित बैठे हैं ।

श्री चतुरानन मिश्रः इसलिए श्रापके श्राने से भी नही होगा हां, होगा तो हमारे ही ग्राने से, लेकिन एक माननीय सदस्य ने कहा कि ग्राप मकान, रोटी तो टीक देते हैं, लेकिन बोलने की श्र जादी नहीं देते हैं। तो उनको में कहन चहरा हं कि जब मकान-रोजगार ग्रीर कपडा हो जाएगा, घरढार ग्रापका बन ज एम तो हम स्वतंत्रता दे देंगे—बोलने की श्राजादी सब को देंगे, ख्ल कर के बोलिए

जितना बोलना है, श्रभी सोवियत वालों ने भी ज्लासनोस्स बोलने की छूट देवी हैं लेकिन पहले घर ले लीजिए, रोजगार ले लीजिए, खाने का इंतजाम ले लीजिए ग्रौर तब बोलिए । ग्राप लोगो ने क्या कर दिया है कि न खाना, न पीना, न कमाना सोना फटपाथ पर ग्रौर बोलना हजार । तो इसलिए इतने का ही फर्के है हमारे ग्रौर ग्रापके तरीके में ।

दूसरी बात एक माननीय सदस्य ते उठाई श्रौर मेंने चीन भ्रमण के वक्त देखा था कि गांव के लोगो का कैसे मकान बना रहे हैं, उसको हम चाहेंगे— अब हमारे श्रावास विभाग के मंत्री यहां नहीं है, राज्य मंत्री वित्त है, उनका तो यह काम नहीं है, लेकिन देखे कि कैसे वे लोग मक न बना रहे हैं, शुरू मे कैसे बनाते है, श्रौर बाद मे कैसे इम्प्रुव करते है। इसलिए हमको उस तरफ देखना चाहिए।

ग्राखिर मे एक बात में भ्रोरकहना चाहूंगा कि खाली रुपए मत जं। डिए, मैटिरियल बजट भी वनाइये । श्रापने यह तय किया है कि इस शताब्दी के अंत तक हम चार करोड मकान बनायेगे तो चार करोड मकान के लिए च।हिए, उसका क्या रहेगा, कितना लेहा चाहिए, उसका वया दाम रहेगा, कितनी ईंटें चाहिए, उसका क्या दाम रहेगा, यह मैटिरियल बनाया के जिए । ग्रगर भ्रापको सचमच में बनाना है श्रीर जो हाई-कास्ट इकानमी म्राप जैनरेट कर रहे है, उससे तो गरीबों-का कभी भी मकान बनने वाला नही है क्योंकि सीमेंट श्रौर लोहे का जितना दाम श्राप बढाते चले आ रहे है, यह तो उनके ब्ते के बाहर होगा।

हमारे मध्यम वर्ग के किसान लोग भी ग्रब मकान बनाने की स्थिति में नहीं है। इसलिए हमने कहा कि ग्रगर हमें ग्रावास समस्या पर हमला करना है, तो उस पर चरो तरफ से हमला होना चाहिए, तब इस समस्या का निदान हो सकेगा जैसा कि मैंने पहले कहा कि कर्माणयल बैक्स कम से कम दस प्रतिश्वत टोटल डिपाजिट का इसमें लगायें ग्रौर दूसरे साधन से भी।

में डेन्द्रीय सरकार से कहना चाहूंगा कि श्राप भी जो शेयर मकान बनाने के लिए देते है, वह दिन प्रति दिन घटता जा रहा है स्रोर 3 प्रतिशत से भी कम है श्रीर राज्य सरकार जिसका साधन श्रापसे तो बहुत ही कम है, फिर भी वह 5 प्रति-शत मकान बनाने में देती है। तो यह लज्जाजनक स्थिति केन्द्र की है। तब भाप वहिए कि हमें जो प्रधान मंत्री जी ने कहा था, उसको पूरा कर रहे है, तो हमको लग रहा है कि भ्रगर प्रधान मंत्री ने यही बात कहीं थी, तब तो वापिस कर लेते तो ग्रच्छा था, नहीं तो ग्रगर यही बत बोली है ग्रौर ग्रंर यही किया गय, तो "खोदा पहंड, निकली चुहिया" यही कह कर पैंसमाप्त करता हूं।

THE VICE-CHAIRMAN (Shri Jagesh Desai): Mr. Bir Bhadra Pratap Singh, Five to seven minutes please.

SHRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Mr. Vice-Chairman, Sir, this is too much injustice towards me. I protest against it and while supporting the Bill, as a protest, I am not going to speak.

THE VICE-CHAIRMAN (Shri Jagesh Desai): I have never said that you should not speak.

SHRI BIR BHADRA PRATAP
SINGH: This is too much.

SHRI NIRMAL CHATTERIEE (West Bengl): Sir, Mr. Poojari is piloting the other Bill also. Therefore, he can give his reply tomorrow as well. This can be arranged, Why should you curtail the time for speeches? This is an important subject. The Minister, I think, will agree to reply tomorrow.

THE VICE-CHAIRMAN (Shri Jagesh Desai): This Bill was allotted four hours. We have exceeded it by half-an-hour.

SHRI CHATURANAN MISHRA: This is an important subject which cannot be debated in just four hours. There are two aspects in this. One is housing and the other the Bank.

THE VICE-CHAIRMAN (Shri Jagesh Desai): If the House so desires he can reply tomorrow.

SHRI BIR BHADRA PRATAP SINGH; Sir, under pressure of time, I do not want to speak. I will sit down.

THE VICE-CHAIRMAN (Shri Jagesh Desai): Today there is a Halfan-Hour Discussion at 6.00. Othrwise, there is no question. Yes, you can speak.

SHRI BIR BHADRA PRATAP SINGH: Also I was superceded by two persons, so I wanted to protest.

Now from the speeches that were made from both the sides. I could gather that we are very very conscious about having a national housing policy, the Bill does not mention about the national housing policy at all. It is only one step ahead, that is, providing a bankinstitution to deal with the tional housing policy. Then, somebody said that it is a foolproof banking law but I do not agree with that. I can find out many lacunae because 1 am a lawyer by profession, but there are certain good things and I thank Minister for the reason that at least he has made an attempt to make available finances to build houses in the country, apart from what the banking institutions like the LIC and other institu'ions were giving. Therefore, I support the Bill and I compliment him for this

Now while formulating the banking law, he has given a frame that there shall be an apex body, there shall be regional body, there shall be a body and thus he is having in mind quite a comprehensive frame of the banking system for the purpose. Along that, why could be not decide two things. priorities and the mode of those funds. If you are not cautious about providing priorities and mode utilisation, two things are liable to take place. For instance, Urban Develop. Ministry, through the DDA, is constructing flats How many facilities

[Shri Bir Bhadra Pratap Singh]

Housing

does the DDA have? They get advances. Even fully paid advances are there years, yet people are not getting their houses. They acquire land under various laws. Therefore. they get There are so many other comcheaper mercial activities with them facilities are available with them, yet they are in losses. The biggest experiment that we have made in respect of housing in this country in the form of a Government agency is through DDA, vet the DDA is always running in losses as compared to private persons who have little land, the price of land for them is very high, the price of construction for them is very high. So, while drafting Bill the hon Minister should financial have at least decided about the priorities, that is the need of the hour.

Turning to the other thing, to caution him. There seems to too much urbanisation in our thinking. From the speeches that were made could gather that the finances provided by this bank would be dealing with because people are migrating from villages to cities. But I am happy to see a provision in clause 27 of this Bill. am complimenting you, Mr. Minister. Somebody rightly said that housing State jurisdiction and also clause 27 of the Bill tavs:

National Housing Bank may provide advisory services to the Central and State Governments, local authorities and other agencies connected with housing, in respect of-

- (a) formulation of overall policies aimed at promoting the growth housing and housing finances institutions:
- (b) legislation relating to matters having a bearing on shelfer, housing and human settlement."

So under the Bill you have confined your to only one thingthat you will render advice with regard to shelter, and human settlement. and growth of housing and housing finance institutions will also follow in the cities.

So the principle that it is the or imary responsility of State has been recognised under section 27. If you are having in mind only a banking institution, then why such representation is given under section I find under section 6(b) have taken in the Board of Directors three directors who are experts in the field of housing. If the Bill is 'o be confined only to financial functioning alone, then under section 6(b) why should not only persons who are experts guiding financial matters alone be Why have you taken the architect, engineers, sociologist, expert in law. management and corporate planning and other such persons in this regard? I do not think the jurisdiction of these persons to deal with financial institutions. Therefore, what I want to say is that you are having in mind some structure, some idea to have the opinion of various 'people from various activities who are nearer to this field. If you are having this in mind, why should you not decide the priorities?

Bank Bill.

1987

The Vice-Chairman (Shri Mostafa Bin Quasem) in the Chair]

Now the various speakers have suggested why first proirity should not given by the Bank to weaker sections. of society by providing housing to them, whether they live in cities, whether they are labourers or whether they live Now you could have also 5 rural areas. decided the priority that rural and semirural areas will also be covered and they industrial will be given priority. Now workers should be another priority. the cooperatives. I must Then come warn that the cooperatives' business in housing has grown enormously in country, but they are exploiting the situa-If we do not disto the worst. tinguish between genuine cooperatives and fake cooperatives, then the situation will worsen further and the resources of this Bank will be exploited.

There could be another priority: those devastated whose houses are They floods or other natural calamities. could be given preference in providing money from these banks. I hope you will think of it. Though it is a banking law, there is no harm in deciding the priorities and propounding these as guidelines. Even though they have to give advice to the State Governments and even though they have to deal with housing on their own, since you will be providing the money, there is no reason why these guidelines should not be provided.

- Now I want to give certain warnings. As many speakers have said. funding and financing should not become a means for creating luxury houses. not know how you will be able to take that precaution under the Act, because if the banks are exploited by the capitalist class in this country, the entire private industry will lbe built up with the help of bank financing and institutional financing. With only 4' or 5 or 7 per cent share, they become owners of the industry and they are not interested to pay any tax to the State exchequer. So kind-1V take that precaution. You should have provided some adequate protection so that the capitalists and others who are interested in building luxury houses may thot be able to exploit this Bank for such purposes. Somebody has already said I thank him for that. about this: that guideline should be there.

Now I want to say about protection against greedy builders. Your DDA is suffering losses but the builders in this country are growing by leaps and bounds. I know of people who had nothing but, since they became builders, became multi-millionaires in this country within these five or ten years. So, how will you be able to safeguard the resources of the Bank from being exploited by these greedy people?

Here, on the Board of Directors, apart from experts in banking, there is no representation for people from the cooperative sector and the weaker sections. Why are you not providing for workers' representation and why are you not providing for representation of the middle class because it is mostly the urban middle class which needs this Bank's help? And why have you at all excluded public representatives? You could have

given a guideline that the Board of Directors would consist of some MLAs and one or two MPs.

Sir, while supporting this Bill I want to submit that there are some lacunae. Here, one legal lacuna I would like to point out to you. Take clause 36. What is the necessity for this all-pervasive provision now? Clause 36 says:

"The provisions of this Chapter shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or any instrument having effect by virtue of any such law."

Why have you such an all pervasive law here? Which law do you think will be inconsistent with the provisions of Chapter? I have found three clauses in this Bill where such an all-pervasive provires or judicial serutiny? protect the law from being found ultra vires ome judicial scrutiny? I have not been able to understand it Kindly explain it to me because at two other places also you have tried to levislate in an allpervasive manner which. I think with a vires or judicial scrutiny? I have not could have avoided.

emeri .

There is one more thing and that is There are various other my last point. agencies which providing housing finance in the country both in the urban sector and the rural sector. For instance. нилосо and LIC are there-and there are other agencies also-which provide But why do you exhousing finance. clude them from the purview of this law? that HUDCO itself Somebody has said transformed into should have been banking institution to facilitate housing After all, there is multiplicity of finance. The banking agency agencies not very good and multiplicity of So, multiplicity also is not very good. af various banking agencies for the purpose of providing funds for housing also not very good. There are many Therefore. other similar questions. do not agree that this is a foolproof law But_ so far as banking is concerned.

[Shri Bir Bhadra Pratap Singh]

since you have taken the step, I appeal to you and the Urban Development Ministry and other Ministries to consider it seriously because let it not remain only an urban law dealing with urban people, but you must also extend these facilities seriously to the rural areas.

My learned friend has gone away. He is not very much correct. Even in villages people need money to construct houses. They get money, but meagre money. That money is exploited by exploiters in various ways. So, what precautions are you going to take so that the money that you will pass on will not be wasted, will not be exploited, will not be shared by such people?

with this, I am supporting the Bill.

Thank you.

SHRI NIRMAL CHATTERJEE: Mr. Vice-Chairman, Sir, you were not present when an understanding was reached that the Minister would give his reply tomorrow. As far as I know

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): Just one minute. There is a Half-an-Hour Discussion at six o'clock, And Mr. Irshadbaig Mirza is yet to speak. Please give some time for him.

SHRI NIRMAL CHATTERIEE: Are you going to speak?

SHRI MIRZA IRSHADBAIG (Gujarat) · Yes.

SHRI NIRMAL CHATTERJEE: I was trying to know how flexible I should be. If you are speaking, I will certainly leave time before six.

SHRI MIRZA IRSHADBAIG: I have only two suggestions to make.

CHATTERJEE: Mr. SHRI NIRMAL Vice-Chairman, Sir, I promised your immediate predecessor that I would a few minutes. To only keep my promise. I will mention only which, I feel, have not such politit₈ vet been mised in the House because those questions like the arrangement of

the Bank the policy which should be pursued by the Bank, all these criticisms have been made. In a certain sense, this is putting the cart before the horse. Those things, I am not going into.

But I am raising a very broad ques-Whom are you proposing to help? In India a large number of people homeless, and by any stretch of imagination we cannot say that we shall them houses, say, by the turn of the cen-That is just not feasible. talk of that aspect would be rather tall. Take the experience of the countries which are devotedly towards the poor, either the Soviet Union or China. The housing proplem after many centuries of exploitation is of such a dimension that even after the working people came to power, to provide houses to everyone is a problem which takes years and years And imagine our country where that kind of state relationship does not exist. 15

I remember, Sir, once we discussed the problems of the Calcutta slums about trying to give ownership rights. To understand the problems, I will tell If this assumption is correct that you cannot provide houses, what can do? Is there a line of Having a house or a home does not four walls and a room. mean having They want a toilet, they want a kitchen, they want drinking water. Now, to the extent you cannot provide them overhead and walls, if you can provide conveniences in terms of toilets public and kitchens and drinking water to all who need them, which we can meet with our resources, then, you are attacking the housing problem of 60 per cent of population of the country for the time Why I am raising this is not only in terms of the housing policy but also in the context of the housing bank policy. Would this Bank provide loans for such kind of activities? Would it refinance the institutions, which provide assistance in the city of Calcutta or in 82 V village centre—just to build some toilet Are these and kitchen arrangement? kinds of community services provided for? If you don't provide for these, you are

catering to only 15 to 20 per cent of the population. This is one point I want to make. You can take into account the weaker sections of the population by providing that on such items also loans would be refinanced by this Bank. This is a point, which, I think Jagesh Desai will agree, has not been mentioned here. Therefore, I am bringing it out forcefully. We have tackling this problem in Calcutta. Recently the World Bank has issued a certificate. It is not to be very proud of, but all the same a hostile association has issued a certificate that Calcutta is tackling the problem of slum dwellers in manner instead of trying to construct dwelling units for them. This is a realistic approach. So, this point has to be clarified It is this part which should be financially viable, which should be a proposition viable for this Housing Bank This is one point that I want to make.

The second point I want to make about its composition. Now, who will be your people on it? About headquarters, so many people have said that Bombay is too crowded for financial institu-You are once again having it at Bombay. I do not mind it, because if I say otherwise I will appear to be paro-The Reserve Bank of India It is now considered to be also there. the financial capital. If anybody agrees to dispersion, then he will suggest, including Jagesh Desai, some headquarters should be in other capitals also. will reduce the congestion in Bombay and also another problem of pollution. I am not going into that. but point is what are you suggesting about Apart from who will be the directors. suggesting about the composition in State branches. branches or State regional where the composition, of course, will be different, it is from him that you can also He has expressed his apunderstand. prehension that the bias should be favour of the rich, even within the 15 to And who will be 20 per cent. Three Directors amongst the Directors? experts in the field or in other fields. special knowledge of which is considered useful. Now, this is a redundant parabecause this means anybody can graph,

come in. This could have been reformulated. I am not going to that. And then, three directors, who shall be persons with experience in the of institutions involved in providing funds for housing or engaged... Now me all the companies are asked to build houses for their workmen, they are financed also. By this criterion they come and become directors here. want to avoid that bias, you must specifically provide that owners of companies will not be inducted as directors in this I cannot satisfy you but this is a negative guarantee At least prevent The way you have formulated that, it does not preclude that. Therefore, I am suggesting that you do this.

There is just a minor suggestion. asked you about accepting of deposits, You were hesitant in your answer. provision is you can accept deposits with maturity, which is not less than 12 months. I suggest that this bank improve its functioning by providing for certain concessions and inviting deposits. If you give deposits here then you will get certain facilities there because it has been repeatedly by everyone that the amount that has been provided for by bank is a minimal sum compared to the dimensions of the problem. this is another point I would request you to think about. Then I mention two other things.

[The Vice-Chairman (Shrì Jagesh Desai) in the Chair]

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): No, last point.

SHRI NIRMAL CHATTERJEE: I will finish. The secrecy clauses are there. Once again I feel that it is my duty to register my protest. If you want that the bias is not in favour of the rich then the secrecy clauses should be avoided (2) If this is what prevents an All India Bank you to induct M. Ps. in the Board of Directors? That would be a valuable Finally, the check on the working. demand made repeatedly by the public Accounts Committee is: why should

[Shri Nirmal Chatterjee] : this not be audited by the Comptroller and Auditor General of India? Thank you.

श्री मीर्जा इशविबेग : उपसभाध्यक्ष महोदय, मैं प्रपाका ग्रत्यंत ग्राभारी हं कि मापने मझे इस बिल पर बोलने के लिए समय दिया । मैं सिर्फ दो सुझाव देना चाहता हं। मेरा स्झाव यह है कि वर्तमान परिस्थितियों में जो हमारे राष्ट्रीयकृत बैक हैं वे हाउसिंग के लिए जो एडवान्स देते हैं, उमका सिर्फ ग्राधा प्रतिशत ही गृह योजनाम्रो के लिए दिया जाता है। मैं मंत्री जी से यह माग करूंगा कि रिजर्व वैंक के माध्यम से यह जो ग्राधा प्रतिशत ऋण दिया जाता है उसको बढ़ाकर कम में कम 2 से 5 प्रतिशत किया जाना चाहिए ग्रौर हमारे नेशनलाइज्ड हाउँसिंग के लिए यह धनराशि जुटाये। में आशा करता हूं कि मानन य मनी जी इस माग को स्वीतार करेंगे विश्व

्रूसरी बात में यह कहना चाहता हूं कि हमारे साथियों ने बहुत से सुझाव दिये हैं, जैसे श्री विटठलभाई ने ग्रौर दूसरे साथियों ने जो बातें कही हैं उनका मै ममेथेन करता हूं। यह जो मांग उठाई गई है कि जो निदेशक बोर्ड है उसमें एक जन प्रतिनिधि ग्रवश्य होना च।हिए, उस पर विचार किया जाना चाहिए, जन प्रति-निधि के साथ-साथ जिन लोगों को इस क्षेत्र में प्रनभव है, जी इस व्यवसाय में हैं, जैसे हडको जैसी संस्थाये हैं, उनके प्रतिनिधि भी जब तक इस बोर्ड मे नही होगे तब तक उनके अनभव का लाम कैंसे उठाया जा सहता है ? अगर हम उनके ग्राभवका लाभ नही उठाएंगे ता उनका ग्राभव ग्रागारथ चता जाए गा। इसलिए में श्राप_{को} माध्यम से मंत्री महोदय से माग करता हं भिइसके अन्दर आप ऐसे क्लाज म्रवश्य बनाइने जिसने बोर्ड में जन प्रति-निधि, लोक सभा ग्रीर राज्य सभा के तंथा हुडको जैसी संस्थायों के प्रतिनिधि उसमे शामिल किये जा सकें।

श्रंत में मेरा तीसरा मुद्दा यह है कि . ज्यादालर हमारी श्राबादी वीकर सेक्शन्स की है । हम प्रावधान कर रहे हैं कि वीकर और

सेक्शन के प्रत्येह परिवार को कम से कम एक घर रहने के लिए मिले । लेकिन ऐसे लोगों को बैकों से जो ऋण मिलता है उसका इंटरेस्ट रेट इतना ज्यादा होता है कि इम सुविधा का लाभ वे लोग नहीं उठा पाते हैं। इस स्विधा को लाभ वीकर सेक्शन तुः पहुचे इनलिए मै आपके माध्यम से मंत्री महोदय से यह करना चाहता हूं कि वीकर संक्शन के अप-लिफट्मेट के लिए आपने बहत कुछ किया है ग्रीर हमारी दूसरी तरफ के लोगो ने इसको किटिसाइन भी निया है, लेकिन ग्राप वीगर सक्शन के उत्थान के लिए काम करने रहे हैं, इस ग्राप वीकर से शन के लिए है, इसलिए के द्वारा महान बनाने के लिए दिये जाने वाले ऋण के इंटरेस्ट रेटमें कमी लाने के लिए इस बिल के ग्रन्दर प्रावधान जरूर कीजिए । में फिर द्रापना द्राभारी ह कि ग्रापने मुझे बिल पर बोलने का समय दिय। ।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): The discussion on the Bill is over. The Minister will reply tomorrow. Now, we will take up half an-hour discussion.

6.00 р.м.

Hhalf-an-hour Discussion on points arising out of the Answers given in the Rajya Sabha on the 11th November, 1987 to starred Question 62 the regarding universalisation of elementary education

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, we are venturing upon a very important dis-It is a very vital discussion in the sense that what has not been fulfilled by way of constitutional obligation so long after forty years is the topic today as to how we for discussion are going to fulfil the constitutional ob-The Constitution ligation. that all those up to the age of 14 years should be effectively in the schools, should go through the schooling by 1960. We are now in 1987. The hope pressed earlier by the hon. Minister was that by the end of the century, almost